16.28 Hrs.

SUPPLEMENTARY DEMANDS* FOR GRANTS (GENERAL), 1983-84.

MR. CHAIRMAN : Now, we go to the next item. Now, the Supplementary Demands for Grants (General).

There are cut motions to be moved.

Shri Chitta Basu, you are moving. Shri G.M. Banatwalla, you are moving. Shri Bhogendra Jha, you are moving.

Shri A.K. Roy—not present.

Shri Sudhir Giri—not present.

"Motion moved :

"That the respective supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper be granted to the President out of the Consolidated Fund of India TO DEFRAY the charges that will come in coures of payment during the year ending 31st day of March, 1984 in respect of the following demands entered in the second column thereof :

Demands Nos. 2, 9, 25, 29, 32, 51, 53, 55, 58, 62, 66, 67, 79, 80, 81, 82, 89, 90, 91, 94, 95, and 102."

Supplementary Demands for Grants (General). 1983-84 submitted to the vote of the Lok Sabha

No. of Demand	Name of Demand	Amount of Demand for Grant to be submitted to the Vote of the House	
1	2	3	
		Revenue Rs.	Capital Rs.
	MINISTRY OF AGRICULTURE		
2	-Agriculture	125,00,00,000	...
	MINISTRY OF CHEMICALS AND FERTILIZERS		
9	-Ministry of Chemicals and Fertilizers	19,00,000	27,90,00,000
	MINISTRY OF EDUCATION AND CULTURE		
25	-Education	55,00,000	...
	MINISTRY OF ENERGY		
29	-Department of Power	50,00,00,000	...
	MINISTRY OF EXTERNAL AFFAIRS		
32	-Ministry of External Affairs	...	21,10,44,000

*Moved with the recommendation of the President.

1	2	3	
		Revenue Rs.	Capital Rs.
	MINISTRY OF HOME AFFAIRS		
	51-Cabinet	42,00,000	...
	53-Police	50,00,000	...
	55-Other Expenditure of the Ministry of Home Affairs	26,62,000	...
	58-Andaman and Nicobar Islands	1,50,00,000	...
	MINISTRY OF INDUSTRY		
	62-Industries	25,00,00,000	20,00,00,000
	MINISTRY OF INFORMATION AND BROADCASTING		
	66-Broadcasting	23,00,000	20,00,00,000
	MINISTRY OF IRRIGATION		
	67-Ministry of Irrigation	25,00,00,000	...
	MINISTRY OF SHIPPING AND TRANSPORT		
	79-Ports, Lighthouses and Shipping	2,16,66,000	7,19,00,000
	80-Road and Inland Water Transport	...	5,00,00,000
	MINISTRY OF SOCIAL WELFARE		
	81-Ministry of Social Welfare	84,00,000	...
	MINISTRY OF STEEL AND MINES		
	82-Department of Steel	...	151,00,00,000
	MINISTRY OF WORKS AND HOUSING		
	89-Public Works	...	2,000
	90-Water Supply and Sewerage	75,00,00,000	..
	91-Housing and Urban Development	15,00,00,000	4,00,00,000
	DEPARTMENT OF ATOMIC ENERGY		
	94-Atomic Energy Research, Development and Industrial Projects	..	5,77,00,000
	95-Nuclear Power Schemes	...	20,00,000
	DEPARTMENT OF SPACE		
	102-Department of Space	...	9,00,00,000

SHRI CHITTA BASU (Barasat) : I beg to move :

"That the Demand for a Supplementary Grant of a sum not exceeding Rs. 25,00,00,000 in respect of 'Ministry of Irrigation' be required by Rs. 100."

[Failure to fully/utilise the potentials so far generated under the Command Area Development Programme.] (1)

"That the demand for a Supplementary Grant of a sum not exceeding Rs. 75,00,00,000 in respect of 'Water Supply and Sewerage' be reduced by Rs. 100."

[Failure to supply safe drinking water to all the problem villages.] (2)

SHRI G.M. BANATWALLA (Ponnani) I beg to move :

"That the demand for a supplementary grant of a sum not exceeding Rs. 26,62,000 in respect of 'Other Expenditure of the Ministry of Home Affairs' be reduced by Rs. 100."

[Vague terms of reference for the Sarkaria Commission.] (3)

"That the demand for a supplementary grant of a sum not exceeding Rs. 26,62,000 in respect of 'Other Expenditure of the Ministry of Home Affairs' be reduced by Rs. 100."

[Need to appoint more members on Sarkaria Commission.] (4)

"That the demand for a supplementary grants of a sum not exceeding Rs. 20,23,00,000 in respect of 'Broadcasting' be reduced by Rs. 100."

(Failure to provide in the special plant for TV transmitters in Malappuram district of Kerala.) (5)

SHRI BHOGENDRA JHA (Madhubani) : I beg to move :

"That the demand for a supplementary grant of a sum not exceeding Rs. 25,00,00,000 in respect of 'Agriculture' be reduced by Rs. 100."

[Need to subsidise large scale fruit cultivation, particularly of dwarf commercial mangoes and coconuts particularly in Madhubani, Darbhanga and other parts of North Bihar.] (6)

"That the demand for a supplementary grant of a sum not exceeding Rs. 25,00,00,000 in respect of 'Agriculture' be reduced by Rs. 100."

[Need to pay more subsidy on pumping sets to marginal farmers and agricultural labaurers for drawing water from tube-wells and rivers.] (7)

"That the demand for a supplementary grant of a sum not exceeding Rs. 25,00,00,000 in respect of 'Agriculture' be reduced by Rs. 100."

[Inadequacy of subsidy to marginal farmers and agriculrural labourers.] (8)

"That the demand for supplementary grant of a sum not exceeding Rs. 55,00,000 in respect of 'Education' be reduced by Rs. 100."

[Need to refer the question of private tuition by teachers to the National Commissions.] (9)

"That the demand for a supplementary grant of a sum not exceeding Rs. 50,00,00,000 in respect of 'Department of power' be reduced by Rs. 100."

[Need to fix responsibility for unprecedented power failures.] (10)

"That the demand for a supplementary grant of a sum not exceeding Rs.

42,00,000 in respect of 'Cabinet' be reduced by Rs. 100 "

[Need to cancentrate on inexhaustible sources of energy like Hydel and Solar.] (11)

"That the demand for a supplementary grant of a sum not exceeding Rs. 42,00,000 in respect of 'Cabinet' be reduced by Rs. 100."

[Need to adequately take up the task of giving more financial powers to the States.] (12)

"That the demand for a supplementary grant of a sum not exceeding Rs. 45,00,00,000 in respect of 'Industries' be reduced by Rs. 100."

[Need to subsidise adequately industrial units particularly in Madhubani, Darbhanga and other districts of Bihar.] (13)

"That the demand for a supplementary grant of a sum not exceeding Rs. 45,00,00,000 in respect of 'Industries be reduced by Rs. 100."

[Need to bring production of the H.E.C. to the level of its rated capacity.] (14)

"That the demand for a supplementary grant of a sum not exceeding Rs. 45,00,00,000 in respect of 'Industries' be reduced by Rs. 100."

[Need to instal captive power unit for the H.E.C.] (15)

"That the demand for a supplementary grant of a sum not exceeding Rs. 20,23,00,000 in respect of 'Broadcasting' be reduced by Rs. 100."

[Need to instal new TV transmitter at Jay Nagar on Indo-Nepal border.] (16)

"That the demand for a supplementary grant of a sum not exceeding Rs. 20,23,00,000 in respect of 'Broadcasting' be reduced by Rs. 100,"

[Need to instal high power T.V. transmitter at Darbhanga.] (17)

"That the demand for a supplementary grant of a sum not exceeding Rs. 25,00,00,000 in respect of 'Ministry of Irrigation' be reduced by Rs. 100."

[Need to construct field channels for taking water to farms from State tube-wells in Bihar.] (18)

"That the demand for a supplementary grant of a sum not exceeding Rs. 25,00,00,000 in respect of 'Ministry of Irrigation' be reduced by Rs. 100."

[Need to connect the field channels on both sides of the PWD road in village Area in Banipatti bloc of Madhubani district of Bihar through Hume pipes across the road.] (19)

"That the demand for a supplementary grant of a sum not exceeding Rs. 25,00,00,000 in respect of 'Ministry of Irrigation' be reduced by Rs. 100."

(Need to renovate field channel and connect the same with river Khiroi through a sluice gate in village Kaligaon under Singhhara bloc of Madhubani district in Bihar.) (20)

SHRI CHITTA BASU : Madam Chairman, I would like to take this opportunity to raise a certain very important problem which concerns the commonest man in our country. One such programme is that of providing drinking water to the rural masses. The Supplementary Demand refers to a certain amount for such a programme.

It is very necessary for the House to know the magnitude of this problem. My entire charge against the Government is that this is the irreducible minimum for human beings to live, not only the irreducible minimum for human beings to live but also for the cattle to live or, for that matter, any life to live and unfortunately, we have a Government at the Centre consecutively for 3-1/2 decades which has miserably failed to solve that very basic problem of our country which concerns the vast masses of our country. It is a criminal negligence on their part. This House should not pardon this Government.

AN HON. MEMBER : What about West Bengal Government ?

SHRI CHITTA BASU : What we are doing in West Bengal is a thing to be discussed in the West Bengal Assembly. You have got more than 50 members in the West Bengal Assembly. Why do you not move a motion of No-Confidence there and dislodge the Government there, if you like ? You have not been able to discharge the responsibility.

I think, Madam, you know that water-borne and water related diseases constitute nearly 80 per cent of public health problems of our country. This is a quotation from the Sixth Plan document. Recently, at a Seminar held in Delhi, at the Delhi Science Forum, they have made a very surprising conclusion. I quote:

> "At the start of 1982, as many as 261 million rural-folk and 118 million urban-folk did not have even safe and adequate water facilities."

You can understand the magnitude of the problem if that is the position even after 36 years of Independence. This means that every third person in the country is without safe and adequate drinking water. You have spent Rs. 1700 crores for constructing some stadia. When you cannot think about the magnitude of such a problem, you do not have the mind and sincerity to understand the problem, not to speak about solving the problem.

Yesterday, a very long speech was delivered from the ramparts of Red Fort. Even after 36 years of Independence, 70 per cent of the rural population has no access to safe drinking water. Out of this population, 160 million people spread over 2 lakh problem villages face an acute scarcity of drinking water.

I sav this from the documents, the figures, the budget papers and other papers you supplied. Even the Sixth Five Year Plan mentions that nearly 83% of the urban population has been provided with drinking water facilities. Madras and Bombay are the glaring examples to the country. We in Delhi also have certain problems regarding water supply.

I do not like to dwell much on the subject but my serious charge against the Government is that they never even realised the magnitude of this problem which concerns the most common people of our country.

SHRI SOMNATH CHATTERJEE : What is the achievement of the 20 point programme ?

SHRI CHITTA BASU : The Government has not understood the magnitude of the problem even todoy.

SHRI SOMNATH CHATTERJEE : They will not realise the magnitudd of the problem.

SHRI CHITTA BASU : What do they propose to do ?

SHRI SOMNATH CHATTERJEE : They will never realise the importance of water supply.

SHRI CHITTA BASU : It is stated in the Sixth Plan document that they would provide drinking water to 2,31,000 problem villages. That was the target. I am not sure that you are going to achieve that target. By the third year of the Sixth Five Year Plan, 96,000 villages have been covered, as is stated in the Sixth Plan document. But I am not sure about this coverage of

96,000 villages even. I do not like to make a mention of this in the House. Since the target set by you is not achieved, I should say you have not been able to solve the problem. Your poor performance in this respect in achieving the target is an indication of your failure to achieve anything.

(Interruptions)

SHRI CHITTA BASU : The figures available with me suggest that as many as 16 States have fallen short of achieving their targets.

Despite a total outlay of Rs. 2,000 crores towards the Minimum Needs Programme and Rural Water Supply Programme, 11 States have failed to spend the money.

You just allocate the money, and you have not got the machinery to monitor as to how those projects are being implemented. The result is that a vast number of our pleople and cattle go thirsty and you enjoy your life here. This is a sufficient indication as to the criminality and the callousness of the Government towards the solution of the basic minimum necessity of the people.

Then I come to another point which relates to the Ministry of Irrigation. You would find here how the Government deals with the House itself. Recently you might have read in the newspapers—because we have learnt this only from newspaper reports—that there has been an ad hoc agreement between the Government of Bengladesh and the Government of India on the sharing of the Tiesta waters between India and Bengladesh. But no official report has been made to this House. Paraliament has not been taken into confidence. A very important Agreement has been arrived at, but there has been no official report to the House. By that reported ad hoc agreement, the life of about five crores of people of India is likely to be affected adversely. According to that reported ad hoc agreement, 39 per cent of the Tiesta water has been allocated to India and 36 per cent to Bengladesh and the remaining 25 per cent remains unallocated. The Tiesta project is an important irrigation project for five north Bengal districts ; it was envisaged to provide irrigation for about 10·6 lakh acres. With the reduction in the allocation of Tiesta waters, during the lean months the potential of irrigation will be reduced to only three lakh acres thereby denying the farmers, peasants and agricultural workers of these five districts of irrigation potential to the extent of about six lakh acres. It is necessary for the Government of West Bengal to increase or step up food production ; the Government of West Bengal does not want to be independent on the Centre for supply of foodgrains ; the people of West Bengal to attain self-sufficiency in the matter of food production, and that can be attained only by expending irrigation potential. The Government there made a project for providing irrigation potential for 10·6 lakh acres of land. But by an agreement you reduce that irrigation potential, and that Agreement is also not being placed before the House for consideration seeking the opinion of the Members of the House. You merrily go on signing an Agreement. Therefore, I take this opportunity to raise this. I wrote a latter to the Prime Minister giving expression to these feelings, to the feelings of the people of West Bengal, on this issue. I have been very much hurt to find that even receipt of that latter has not yet been acknowledged. Is it the way how to deal with parliament ? Is it the way how to deal with the people of a State ? Is it the way how to deal with a project which is very vital and which is connected with expansion of irrigation potential ?

I am also one with Government and with all that it is necessary to cultivate mutual relations with Government of Bengladesh. We do not want to have a quarrel with them. But, at the same time, it is necessary to see and also to protect the interests of our country. More so, when such kinds of vital agreements are being reached with that country, why Parliament should not be taken into confidence.

Sir, on the question of irrigation, I think, it is wellknown to Government that about 48 million hectares of crop land in 185 districts are in the grip of severe drought. And the resultant shortfall in the food production would be as much as 8 million tonnes. This is what is stated in the ECONOMIC TIMES of 18th March,

1983 which I have with me. Whatever irrigation potential we have been able to create in our country, the people, the farmers, cannot take advantage of it. And quite a considerable amount of potential will remain unutilised. I have got figures to show that it is all becaused of the failure of the Government to dig canals and the command area development programme for that has not been completed or has not been satisfactorily implemented. My charge is that while the irrigation potentials are to be increased, whatever potential that has been created already is not being utilised or it remains unutilised. So, certain programmes should be taken up to make use of the potentials creaated. Madam, if you are interested, I can give you the figures. It is not necessary, I think, since it is known to you all. You should also know what has been the magnitude of the escalation in costs as also what has been the time overrun or cost overrun. Having regard to these thing, I would not like to discuss the general aspect of the things. But, with your permission, I only wanted to bring to light before the House the problems that we are facing. I only hope that Government will take use of them and take corrective measures. They should be kind enough to reply to the points raised and they should see to it that the situation could be improved to a little extent possible.

MR. CHAIRMAN : Shri Uma Kant Mishra.

SHRI UMA KANT MISHRA : ROSE.

(Interruptions)

MR. CHAIRMAN : Just a minute. General discussion is going on. At that time he was not there. I allowed him so that the time could be saved. It is a general discussion—not on the cut motions. They have already moved their cut motions. And Shri Chitta Basu had already spoken.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI YOGEINDRA MAKWANA) : Madam, there is one point. The Minister will be able to give replies in relation to the cut motions only. He will not be having all the informations relating to all the Ministries. Besides, all the Ministers are not present. Hon. Members here are raising so many points which may not be available with the Hon. Minister to be replied to.

(Interruptions)

MR. CHAIRMAN : I understand it. When there is a general debate, the Members can raise anything. It is for the Government to reply. It is not that only on the cut motions they will reply. Mr. Mishra you may go ahead.

श्री उमाकान्त मिश्र (मिर्जापुर) : सभापति जी, ये 20-सूत्री कार्यक्रम हमारी प्रधान मन्त्री श्रीमती इन्दिरा गांधी के पहले भी थे और अब दूसरे आये हैं। ये देश की आम जनता की न्यूनतम और अत्यन्त आवश्यक जरूरतों को पूरा करने के लिए बनाए गए हैं। हमने दुनिया के तमाम देशों और तमाम दलों, यहां तक कि दुनिया की कम्युनिस्ट पार्टियों के कार्यक्रम भी देखे हैं, लेकिन इतने उत्तम कार्यक्रम संसार में शायद ही कहीं हो जो कि देश की आम जनता के निचले वर्ग के लोगों, गांव के गरीब मजदूरों, छोटे किसानों और विद्यार्थियों की भलाई के लिए हों। प्रधान मन्त्री श्रीमती इंदिरा गांधी द्वारा घोषित 20-सूत्री कार्यक्रमों को अमल में लाने की हमारी सरकार कोशिश कर रही। अगर सारे कार्यक्रम अमल में आ जायें तो इनका बड़ा लाभ होगा जिसके लिए पर्याप्त धन की आवश्यकता है।

हमारे सदस्यों ने कहा कि हमारे देश में ड्रिंकिंग वाटर की आवश्यकता को भी पूरा नहीं किया गया है। पता नहीं ये लोग कहां रहते हैं, जो उनको कुछ पता नहीं रहता है। जब से 20 सूत्री कार्यक्रम की घोषणा हुई है, तब से हमारे प्रदेश के कई जिलों में जहां कि ड्रिंकिंग वाटर की सबसे अधिक कठिनाई रहती थी, 15,15 और 20,20 किलो मीटर से पानी लाया जाता था, अब 60,70 प्रतिशत गांवों में पेय जल सुलभ कर दिया गया है। हैंड-पम्प

लगाकर, कुंए बनाकर, बोरिंग कर के, पाइप लाइन बिछाकर 80 परसेंट तक गांवों में पेय जल सुलभ कर दिया गया है।

पीछे जब हमारे क्षेत्र में सूखा पड़ा था तो हमारे क्षेत्र में प्रधान मंत्री श्रीमती इन्दिरा गांधी गई थीं। अभी तीन दिन पहले यहां बाढ़ और सूखे पर बहस हो रही थी तो एक सदस्य ने कहा कि देश में सूखा पड़ा है लेकिन हमारी प्रधान मन्त्री कहां गई हैं ? ये लोग सरासर गलत बोल रहे थे। देश में जहां भी सूखा पड़ता है, बाढ़ आती है, समुद्री तूफान आता है, विपदा आती है वहां जनता के बीच में जितना श्रीमती इंदिरा गांधी जाती हैं, उतना देश का शायद ही कोई नेता जाता हो। हमें याद है 79-80 में हमारे क्षेत्र में भयंकर सूखा पड़ा था तत्कालीन प्रधान मन्त्री श्री मोरारजी देसाई और श्री चरण सिंह कहीं भी देश में नहीं गये और श्रीमती इंदिरा गांधी ने गोरखपुर, आजमगढ़, बस्ती, बनारस, मिर्जापुर, इलाहाबाद जिलों का कार से दौरा किया और रात को 2-2 बजे वह दौरा करती रहीं। देश के गरीबों का दर्द सबसे ज्यादा श्रीमती इंदिरा गांधी पहचानती है, उनके लिए काम करती हैं, कार्यक्रम बनाती हैं।

मैं निवेदन कर रहा था कि 20-सूत्री कार्यक्रम में पेय जल को रखा गया है और बड़ी तेजी के साथ उसको अमल में लाया जा रह है और इसके अमल में अगर कहीं अड़चन आती है तो पैसे की कमी के कारण आती है। ऐसी बात नहीं है कि श्रीमती गांधी की सरकार जनता की न्यूनतम आवश्यकताओं की तरफ ध्यान न देती हो।

20-सूत्री कार्यक्रमों को अमल में लाने से सारी समस्याओं का हल हो जायेगा। सबसे पहला कार्यक्रम इसमें सिंचाई का है और टाप प्रायर्टी इसे दी गई है। यह इसलिए कि सिंचाई से गल्ले का उत्पादन बढ़ता है और जितना गल्ला अधिक होगा देश की अर्थव्यवस्था उतनी अच्छी होगी। यह देश की इकनामी के लिए मान्य सिद्धान्त है। हमारा कृषि प्रधान देश है, अगर अन्न अधिक पैदा होगा तो आर्थिक स्थिति अच्छी होगी इसलिए सिंचाई को प्राथमिकता का स्थान दिया गया है।

वह कार्यक्रम चल भी रहा हैं। मगर हमारे उत्तर प्रदेश में सिंचाई के कार्यक्रम में कुछ ढिलाई आ गई है इसलिए कि धन की कमी है। हमारे प्रदेश के आधे से अधिक हिस्से में सूखा पड़ गया है। बहुत सी सिंचाई की योजनाएं छोटे छोटे काम जैसे नाली बनाना है, माइनर बनाना है, पुलिया बनाने का काम है, इस तरह के कामों के न होने से काम नहीं कर रही हैं। अगर ये छोटे छोटे काम हों जायें तो कई लाख हेक्टेयर भूमि सिंचित हो जायेगी। तो धन की कमी से उत्तर प्रदेश में और देश के बहुत से हिसों में सिंचाई काम रुका हुआ है जब कि सिंचाई 20 सूत्री कार्यक्रम का सबसे पहला हिस्सा है। इसलिए मैं आप के मार्फत वित्त मन्त्री जी से निवेदन करूंगा कि उत्तर प्रदेश की सिंचाई व्यवस्था को आगे बढ़ाने के लिए धन की व्यवथा करें।

मैं अपनी प्रधान मन्त्री को बहुत ही बधाई दूंगा कि कल उन्होंने लाल किले से देश की जो एक बड़ी गम्भीर समस्या है बेरोजगारी की उसके बारे में कुछ घोषणा की है। इस बेरोजगारी से हम सभी लोग घबड़ाये हुये हैं। आज कई तरह के लोग बेरोजगार हैं, एक तरफ साइंटिस्ट्स और टेकनिशियंस भी बेरोजगार हैं, दूसरी तरफ पढ़े लिखे लोग जो नान-टेकनिकल हैं, हाई स्कूल, इंटर बी ए और एम ए पास हैं वह मारे मारे फिर रहे हैं। जो कुशल श्रमिक, स्किल्ड लेबर हैं वह भी बेरोजगार हैं और अनस्किल्ड लेबर जो गांवों के अन्दर खेतिहर मजदूर हैं वह भी बेरोजगार हो रहे हैं। गांव के लोगों के लिए बहुत बढ़ियां कार्यक्रम 20-सूत्री कार्यक्रम के अन्दर है एम आर ई पी

जिसको ग्रामिण रोजगार योजना भी कहते हैं, इसके जरिए से बहुत से गरीबों को रोजगार मिल रहा है। मेरा निवेदन है कि इसको और आगे बढ़ाया जाय। इसमें कुछ खामियां और कमियां हैं। कई प्रदेश सरकारें इस कार्यक्रम को इसलिए नहीं चलातीं कि उनको उसमें आधा धन लगाना पड़ता है। जैसा कि हमारे मित्र ने उस दिन कहा था और मैंने भी कहा था इस कार्यक्रम को ग्रामिण क्षेत्रों में और चलाया जाय। गरीब मजदूरों को रोजी रोटी दिलाने के लिए यह एक बहुत अमूल्य कार्यक्रम है। लेकिन इसको और मन लगाकर चलाने के लिए केन्द्रीय सरकार को अधिक ध्यान देना पड़ेगा। बल्कि कुछ ऐसे क्षेत्रों में जहां गरीबों की संख्या अधिक हैं, जहां आदिवासी, हरिजन और खेतिहर मजदूर ज्यादा हैं, जहां लोग भूखे और नंगे हैं ऐसे क्षेत्रों में इस कार्यक्रम को चलाने के लिए केन्द्रीय सरकार को शत प्रतिशत अनुदान देना पड़ेगा।

हमारे मिर्जापुर के बहुत से इलाके ऐसे हैं जहां आदिवासी, हरिजन, गरीब और निर्धन भूमिहीन खेतिहर मजदूर बहुत अधिक संख्या में हैं। वहां प्रदेश की सरकार उस मात्रा में इन स्कीमों को नहीं चला पाती जितना चलाना चाहिए क्योंकि उन्हें उसमें आधा धन लगाना पड़ता है और उनके पास धन की कमी है। इसलिए मैं वित्त मन्त्री से कहूंगा कि एन आर ई पी के कार्यक्रम को ग्रामीण क्षेत्रों में और अधिक फैलाने के लिए अधिक से अधिक धन की व्यवस्था करें। प्रधान मन्त्री जी ने लाल किले से घोषणा की है कि वह बेरोजगारी दूर करने के लिए कुछ और कार्यक्रम चला रही हैं पढ़े लिखे बेरोजगारों के लिए अनपढ़ बेरोजगारों के लिए। उससे हम इत्तफाक करते हैं। जो भी बेरोजगार इस देश में हैं वे खास तौर से एक गम्भीर चुनौती का रूप धारण कर रहे हैं चाहे वह जिस जाति या जिस वर्ग के हों। जो पढ़े लिखे लोग हैं उनको काम नहीं मिलता तो वे फ्रस्ट्रेट होते हैं, निराश और कुंठित होते हैं, उनकी मानसिक स्थिति किसी भी तरफ जा सकती है। इसलिए यह बहुत ही अच्छा है कि प्रधान मन्त्री जी ने इस तरफ ध्यान दिया है और लाल किले से इसके लिए घोषणा की है। वित्त मन्त्री जी को भी इस तरह ध्यान देना चाहिए।

आजकल मंडल आयोग की रिपोर्ट की बहुत चर्चा है। उसको अमल में लाने के लिए सारे लोग सदन के अन्दर और बाहर बहुत जोरों से चिल्ला रहे हैं। लेकिन मण्डल आयोग की रिपोर्ट जिस रूप में है उस रूप में अमल में लाना घोर अन्याय होगा इस देश के साथ और देश की जनता के साथ। यह रिपोर्ट जिस रूप में है उस रूप में उसे लागू करने का मैं घोर विरोध करता हूं और बारम्बार करता हूं। जो लोग इसको लागू करने के बारे में कहते हैं वह देश के साथ विश्वासघात कर रहे हैं और देश में संघर्ष फैलाना चाहते हैं। देश का जो सबसे पिछड़ा गरीब तबका था शेड्यूल्ड कास्ट ऐंड शेड्यूल्ड ट्राइब्ज का वह सब से ज्यादा पीड़ित तबका था। उसके लिए संविधान में व्यवस्था कर दी गई है और उनको आरक्षण दिया गया है। आरक्षण देना चाहिए था, बल्कि मैं तो कहूंगा कि शेड्यूल्ड कास्ट और शेड्यूल्ड ट्राइब्ज का आरक्षण जारी रहे लेकिन उसमें भी अब एक बात सोचनी चाहिए कि उनमें भी जो बहुत से लोग धनी हो गए हैं, कलक्टर और डिप्टी कलक्टर बन गए हैं, उद्योगपति बन गए हैं, मन्त्री बन गए हैं, संसदस्य हो गए हैं, क्या उनको भी अब आरक्षण देने की आवश्यकता है? मैं समझता हूं शेड्यूल्ड कास्ट और शेड्यूल्ड ट्राइब्ज में जो लोग अभी लाभ नहीं उठा रहे हैं आरक्षण का उनको आइडेंटिफाई करके आरक्षण का लाभ दिया जाना चाहिए।

17.00 hrs.

जहां तक मण्डल आयोग का सम्बन्ध है, मैं समझता हूं यह एक मैनिपुलेशन है। कुछ राज-

नितिक लोग मण्डल आयोग बनाकर, उसकी रिपोर्ट को अब अमल में लाकर सत्ता पर कब्जा करने का एक षडयन्त्र कर रहे हैं, एक योजना बना रहे हैं। अब सामाजिक गैरबराबरी ज्यादा नहीं रह गई है। आज यदि कोई गरीब ब्राह्मण है या गरीब ठाकुर है या कोई गरीब बनिया है तो उससे भी लोग घृणा करते हैं और दूसरी ओर यदि कोई धनी हरिजन है या सम्पन्न उच्च-जाति का है तो उसको प्रणाम किया जाता है, उसका आदर किया जाता है और उसके साथ बैठकर खाना खाने में गौरव अनुभव करते हैं। आज सामाजिक गैरबराबरी आर्थिक आधार पर चल रही है। यदि कोई ऊंची मे ऊंची जाति का व्यक्ति भी गरीब है तो उसको बैठने के लिए नहीं कहा जाता, उसको घृणा से देखते हैं। इसलिए आज आरक्षण आर्थिक आधार पर होना चाहिए। समाज में जो भी व्यक्ति गरीब हैं, अकिंचन हैं, जिनके पास कुछ भी नहीं है, उनको आरक्षण मिलना चाहिए।

इसके अतिरिक्त मेरा सुझाव है कि आरक्षण केवल तीन व चार श्रेणी की सेवाओं में ही होना चाहिए। जो भी निर्धन लोग हैं उनको उनमें आरक्षण दिया जाय। लेकिन जो भी उच्च सेवायें हैं-- केन्द्रीय अथवा राज्य स्तर की, जो उच्चस्तरीय टेक्निकल सेवाएं हैं उनमें आरक्षण देना इस देश के प्रशासन के स्तर को गिराना है। यह बात अलग है कि जिनके पास कोई साधन नहीं है, उनको पैसा देकर, साधन देकर, लिखने-पढ़ने की सुविधायें देकर इस योग्य बना दिया जाए कि वे भी उनमें कंपीट कर सकें। (व्यवधान) यह मैं अपने विचार प्रकट कर रहा हूं और मैं समझता हूं यह इस देश की आम जनता की विचार-धारा है कि जो भी गरीब और निर्धन हैं उनको हर प्रकार की सहायता मिलनी चाहिए न कि जाति के आधार पर। मुझे ऐसी जाति के कुछ ऐसे लोगों का भी पता है जिनके पास हवेलियां हैं, मोटरकार हैं और दूसरी सुविधायें हैं। क्या उनको भी आरक्षण मिलना चाहिए? और जो वास्तव में गरीब लोग हैं उनको आरक्षण नहीं मिलना चाहिए? यह प्रश्न हमारे सामने है।

इन शब्दों के साथ मैं इन अनुदानों का समर्थन करता हूं।

SHRI SOMNATH CHATTERJEE (Jadavpur): Madam, well, we should have expected the hon. Finance Minister to be present here, to answer so many points which are being raised by the Members because, it seems that our very good and esteemed friend, the hon. Minister of State is not posted with all the facts.

Madam within six months of the presentation of the Budget and the passing of the Finance Bill, the Finance Minister has come up with a Supplementary Demand for Grants to the extent of Rs. 636·56 crores spread over 24 Grants. Almost every Ministry is covered within the Supplementry Grants. That shows the inadequacy and the imperfections in the entire budgetary process that was gone into before the Budget was presented.

So far as the Central Government is concerned, of course, it can take liberty. It has got various options to raise funds. You can prints notes. You can borrow money internally as well as externally. You have your foreign friends to bale you out. You have got other methods of imposing taxation on the people to raise funds, by means of administrative price. But other Governments in this country including your Congress(I) States do not have that power.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO): Except West Bengal.

SHRI SOMNATH CHATTERJEE: As a Minister you should not have allergy for West Bengal. When you lose your job you can express your views. Now you have to keep the facade of impartiality.

SHRI PATTABHI RAMA RAO : I simply said except West Bengal.

SHRI SOMNATH CHATTERJEE : Do not equate yourself with Shri Girdhari Lal Vyas. You are such an esteemed friend of ours. You have our affection.

17 .07 Hrs

[MR. DEPUTY-SPEAKER *in the Chair*]

Since out of the Grants asked for more than 50 per cent refers to transfer to State Governments, to the extent of Rs. 325·90 crores—that accounts for the major share of the expenditure—I cannot help making some observations with regard to the burning issues, namely, adjustment or re-organisation or re-alignment of the Centre-State relations in this country. Our Constiotution envisages that this great country of ours will be a Union of States. But unfortunately, the Constitution of India contains provisions, which if they are not hon stly implemented, disunity among the States. That is why we find regional imblalances in this country, disparities, unfair competition if not confrontation amongest the States. The Chief Ministers or the Finance Ministers who have have a greater political clout, have got better changes of central munificence. In this country the genuine needs of the people of the State do not seem to determine the quantum of financial resources available to the State from the Centre. Instead of providing rights for the States in the Constitution we have introduced the concept of grants. And the grants necessarily depend on the concept of good behaviour among the States This philosophy of grants necessarily perpetuated loyalty and obeisance to the Centre. This is the misfortune in this country. Please do not take everything on partisan spirit. Today this is the strident demand amongst all the State. One of your Chief Ministers' head has rolled because he was lately more independent than he thought himself to be. He had lost his throne for espousging the cause of his State. I am no admirer of that gentleman. But the issue he had raised was a very important issue.

Probably some time when he thought he was, not a Congress loyalist but a Chief Minister, responsible for the betterment of the people of his State, he had to cry out in agony and he had to pay the price, which is an example sought to be shown to other Congress(I) Chief Ministers, so long as they remain in power.

But I am not suffering under such inhibition, nor is my Chief Minister suffering under such restraint. His loyalty is to the people.. .. (*Interruptions*). That is different; it is to the party, not to one person. This brings us to the imperative necessity of an honest and sincere review of the Centre-State relations in this country.

Shri Mishra, who spoke just now, was very careful in devoting half of his speech to the oulogy of the Prime Minister, his leader. He is at liberty to do so, I do not grudge it, but he said that the 20-Point Programme is the panaceal for all problems and evils in this country and that this 20-point programme was enunciated by the great Prime Minister of India.

But he could not help saying that our country is facing the biggest problem of unemployment. This is the result of your 19-point or 20-point programme. She is in saddle, in power, in this country from 1966, but for a break of 2-1/2 years. Then, why is it that there is so much unemployment, why is it that 60 per cent of the people of this country are still below the povertyline and why is it that there are two crores of educated unemployed in the live register ? Who is going to answer these questions ? There are differences in the standard of living of the people of this country and there is wider concentration of wealth in the hands of a few. Why is there no drinking water available to the people of this country ? Why is the irrigation potential not fully utilized ? Who is going to answer all this ?

You say these are all the responsibilities of the State. You are imposing obligations on the State. Under the constitutional set up and division of powers in this country, as hon. Members are aware, the responsibility for providing irrigation, food, health facilities, education, road and means of communication, drinking water and many other elementary facilities are that of the State

Government. When any question on these subjects are asked here, pat comes the reply, 'what can we do ? It is the responsibility of the State Government.'

Has the constitution envisaged a proper distribution of the economic resources of this country ? No. In a country like ours, unfortunately, the constitution-makers believed in the hegemony of one political party, throughout the millennium under one political leader, one immortal or semi-immortal leader in this country, the perpetuation of the immortality of at least the leadership in this country. They never thought of this. That is why when the Government of a State, which does not belong to the ruling party in the Centre, make a demand for a proper appraisal of the Centre-State relations. You start shouting that the country is going to be disintegrated.

Of course, the hon. Prime Minister said that strong States are necessary to make the Union a strong one. That is our demand also. How can you have a strong Centre without strong States, when the States are weak ? If that is your concept or philosophy, if that is your commitment, if that is your understanding of the Constitution of this country, then why is there disparity between States and States in this country ? Is it not a fact that the people of Kerala are in agony and the Members of Parliament from Kerala are shouting for food ? Through Shri Xaviec Arakal cannot join them, I am sure he is sympathetic to them outside, because he has to meet his people when he goes back to Kerala, but he has chained his mind, he is under chain, that is the trouble.

But here, those who are on this side are not under any restraint. They have to come to the Central Government for food. When we wanted to import food in West Bengal, we were not allowed to do so, we were not allowed to purchase food from other States of the country without the Central Government's sanctions. (*Interruptions*). That is why we are very serious, not for ourselves alone—today we are not alone. You may say, 'Well, now it is Hegde's Ministry in Karnataka. Therefore, they have done like this.' That is also a popularly elected Government. The Andhra Pradesh Government is a popularly elected Government. You have not got the monopoly of intelligence and patriotism in this country. They are representing as much the people as you seek to represent. You have come on a minority vote, they gone there on a majority vote. They are today asking for a re-appraisal of the Centre-State relations. You think that everybody wants to disintegrate the country. That is not so. You have to admit, the Prime Minister and the Government were forced to admit the strength of this demand. That is why, as a sort of token gesture you have appointed the Sarkaria Commission. It has become a token gesture.

(Interruptions)

PROF. N.G. RANGA : Why do you call it 'token' ?

SHRI SOMNATH CHATTERJEE : Please wait Mr. Ranga, You should not feel impatient. You are not Girdhari Lal Vyas.

Mr. Deputy-Speaker, Sir, why did I say, it is a 'token gesture' ? I should have also said it is a 'grudging gesture'. The question is, after the Sarkaria Commission was announced, when were the terms of reference finalised ? Justice Sarkaria had to Express his feelings: 'What am I to do ? I have no staff, I have no Secretariate, I have nothing to do. How can I function ?' For months together nothing was done and now, some amount has been provided in the Supplementary Demands for Grants, and this gentleman, who comes from the higest judiciary in the country, has now been surrounded by hardened bureaucrats, which necessarily raises eye-brows as to what is the real purpose of the Sarkaria Commission. Who is to decide this ? Therefore, to avoid a serious confrontation arising in this country. I would appeal—this is not a threat, but this is a sincere appeal and request to the Government of India, those who are controlling the Central Government fortunately or unfortunately at the moment. =according to us unfortunately, don't drag your feet. If you sincerely believe in the concept of strong States, you cannot just go

on playing your fiddle longer than you can afford to. Time is already up. The States will not go on tolerating, because there is also a pressure on them. The State Governments have their commitment to their people, they have got their own programme of action, they have also got the support of the people on a certain basis. Therefore, please don't do that. You must come to a practical......(*Interruptions*). I will take 3-4 minutes with your permission.

MR. DEPUTY-SPEAKER : The total time alloted is two hours.

SHRI SOMNATH CHATTERJEE : I throught we shall wait for the Finance Minister to reply tomorrow to help my friend here.

MR, DEPUTY-SPEAKER : No, no.

(*Interruptions*)

SHRI SOMNATH CHATTERJEE : Mr. Pattabhi Rama Rao, will you kindly take down the figures ? The expenditures of the State Governments have increased. If I were to give you the figures, it has increased so many times.

It was Rs. 600 crores in 1951-52. Now it has come to Rs. 27,000 crores in 1982-83 From Rs 600, in 30 years it has become Rs. 27,000 crores. No doubt there has been erosion of the value of the rupee. Rs. 27,000/- crores now as per price level in 1951-52 would have been about Rs, 10,000/- crores. Even then there is very very substantial increase in the expenditure incurred by all the State Governments taken together. Where do they get money from ? What is their internal resources ? Every time the Finance Ministers and the Chief Ministers are asked to raise internal resources. Prof. Ranga will tell as except the Sales Tax, except the Excise revenue on intoxicants and liquors......

SHRI P. RAJGOPAL NAIDU (Chittoor) : What is the income of the States ?

SHRI SOMNATH CHATTERJEE : I will tell you. Please listen. Kindly go through the Seventh Schedule, List II-which are the items on which you can impose tax-professional tax Rs. 250/- maximum. Even on T.V. tax challenges have been thrown. The court injunctions have been passed. That is not even Rs. 50 or 60, tax like that which every single individual will resent. You go on increasing the limits of your Customs Duty and Central Excise Duty, except that you give subsidies to the monopolists. There is income tax. What is happening ? How do you expect the States with their inelastic soures of income, to meet the increased expenditure necessitated by the greater and greater demands of the people ? (*Interruptions*).

What is your difficulty Mr. Patil ?

SHRI MOOL CHAND DAGA (Pali) : He is saying about salary, etc.

SHRI SOMNATH CHATTERJEE : I am coming to salary aspect. I am thankful to the hon. Deputy Minister of Communications, although telephones do not work and he does not feel ashamed.

The other day Trunk Electronic Exchange was opened in Calcutta and on that day not even a single trunk could call be put through.

AND HON. MEMBER : Because of employees.

SHRI SOMNATH CHATTERJEE : Electronic Exchange is automatic. Why do you not deal with such employees ?

What is the system that you have developed ? Fiscal arrangements- one is participation in the divisible pool which Contitution makers have provided. How that is being frustrated, I will tell you. The second is grant for which you have to come and lobby here. Third is loans. There is no other method by which State Governments can have funds. The State Governments are not permitted to raise loans without the permission of the Central Government to borrow money from the public internally because if there is any outstanding loan to the market the Central Government's permi-

sion is required which is not forthcoming easily.

Then there is grantdivisible pool. How it is being reduceds. Income Tax is in divisible pool. What is happening ? Income tax rates have been lowered. Surcharges have been increased. Surcharges are not to be paid to the States. There is no division of the amount of income tax which is raised as Surcharge. Prof. Ranga, I believ, you know it. The entire thing is appropriated to the Central Government. You want to abolish Sales Tax. You want to bring in additional duties of excise as a centrally administered tax. But you are not raising those four or five items - paper, jute, sugar, and textiles. You are not raising the Additional Duty keeping in pace with the Sales Tax rates of every State in this country. What are you doing ? You are keeping that low because you do not share that. The State Governments have to get less and less. That you do not mind.

Because you want to make this a grant-oriented economy. "You come here for grants. You come here for loans so that you are always depending upon us for everything. You would lose freedom of action." That is why, the States are forced to take recourse to overdrafts. You give lecture as to "why are you taking overdraft and why are you getting overdraft ?" Prof. Ranga and hon. Finance Minister will tell us when you spend more than the budgetary provision, where do you get the money from? You go to either IMF with a begging bowl or Nasik. This is how you meet your overdraft problem. The Statements have no such liberty and no such powers meet the overdraft problems. Therefore, don't try to take up sucn an attitude.

I will take only two minutes more with your permission. This is high-time that instead of providing in driblet and giving a lecture on economy to the State Goverments about raising the resources, our Deputy Minister who is so much concerned about the proper implementation of 20-point programme and raising the standards of Common people of this country to which they are legally committed, should apprecipate the practical problems.

Now, what they are complaining of ? Proper salary is not given, not even living wages to the employees of the Government and the teachers and other people. Now, when you raise the salary of the Central Government employees here and when you raise the quantum of dearness allowance here, what the State Government employees will do ? What does the State Governmant do ? Can you give an explanation ? Do you think that the problems of the Central Government employees are more than the State Government employees ? Or, the Government employees are necessarily better off that they can afford to have lesser dearness allowance and lesser salary ? What is this lecture ? Try to understand the problem. You are today the Deputy Minister. Nobody knows for how long you will be? You are depending upon somebody's good wishes. Don't cut jokes at others.

The State Government employees have to be paid a decent wage though the Constitution of India does not provide for the payment of living wage. Is it a fundamental right in this country ? Is the right to work, a fundamental right in this country ?

After 36 years of independence, you do not feel ashamed. Therefore, don't talk like that. Try to solve the problem. You have taken an important position. You are a Minister in this country, of India. Take a responsible position and try to be responsive to the needs of the people. Don't give lectures only.

So far as my last point is concerned, I will only read this chart of All India Consumer Price Index. In January, 1983, it was 495 point ; in April, it was 508. Now, in May, it went up to 521. So, 13 points rise in the consumer price index from April to May, 1983. In 1979, a year of drought and according to you, the year of Janata mis-rule it was 339 points in May, 1979 ; and 337 points in April, 1979. Only 2 points rise in between April and May. But this year, at least 13 points' rise in between April and May. These are the official figures. The price index and the price are rising unabated and you complain, why are we paying dearness allowance to employees ? Do they not have to survive ? You cannot

check the price rise in this country. You have failed. Your 20-point programme is a sort of MANTRAM which you want to utilise. Whoever utters this is loyal.

We are not bound by such loyalties. We are loyal to the country only. That is a different thing.

Therefore, I want to say that the price-rise has been unabated in this county. Even in 1983, the whole budgetary exercise has gone completely away. The great hopes and the great projections that were made by the hon. Finance Minister in his budget of the industry, of the economy and revamping them have become totally a moon-shine, if not a star-shine.

Therefore, we submit that merely tinkering with the budget process will not help. It requires a very serious thought, a very redical policy and a very serious action to be implemented for the purpose of bringing the economy of this country to an even keel or to make it a progressive one.

With these words, I must oppose the Supplementary Demands for Grants.

MR. DEPUTY-SPEAKER : Before I Call upon Mr. Dogra to speak. I would say that two hours have been allotted for this. We started at 4.30. We have to complete it today even by sitting late after 6 O' Clock.

Shri Dogra.

श्री गिरधारी लाल डोगरा : (जम्मू) : जनाबयाली, यह अफसोस की बात है, जब मैं बोलने के लिए खड़ा होता हूं, तो समय की पाबन्दी आ जाती है। दर असल बात यह है कि मेरे से पहले दो फाजिल दोस्त, श्री सोमनाथ चटर्जी और चित्त बसू साहब, बोले, मैं सोच रहा था कि वे हमारी पार्टी का नाम लेकर अपनी बीमारियों का जिक्र कर रहे हैं। जब वे बोल रहे थे, तो ऐसा मालूम हो रहा था कि वे ना समझ हैं और असलियत को नही समझ रहे हैं। चूंकि उन्होंने हमारी मुखालिफत करनी है, इस वे चन्द एक बातें कह गए हैं। सेन्टर स्टेट रिलेशनशिप के बारे में वे हमेशा बोलते हैं कि इसको रिवाइज करना चाहिए, लेकिन किस तरह से करना चाहिए, इस बारे में कुछ भी नहीं कहते हैं। कोई नक्शा अपने सामने नहीं रखते हैं। और न इनके दिमाग में कुछ हैं। यह मैं मानता हूं कि इरिगेशन पोटेंशियल को डवेलप करना है और उसको यूज करना है। सेन्टर का काम है, रिसोर्सेज देना, लेकिन यदि स्टेट् नालायकी, इनएफिशियेंसी, करप्शन और डिसआनेस्टी की वजह से उसको यूज न करें और रिसोर्सेज को वेस्ट कर दें और फिर सैन्टर को कहते हैं कि उन्होंने हमारे साथ नाइन्साफी की है।

श्री चैटर्जी शाहब एक बहुत बड़े वकील हैं, मैं उनकी कदर करता हूं। मैं उन लोगों को बताना चाहता हूं कि जिन लोगों ने संविधान बनाया था, वे बहुत बड़े एक्सपर्ट थे ज्यूटिस्ट थे, और दुनिया का उनको अनुभव था। जैसा कि आपने कहा है कि उनकी वर्किंग को ठीक करना चाहिए, मैं आपकी इस बात से मुत्तफिक करता हूं, लेकिन आप इस बात को न कहें कि सारे के सारे सिस्टम को ही बदल दें। जो काम करना है, इन्साफ से ही करना है। हम ऐसा नहीं कहते हैं कि हम गलती नही करते हैं – हो सकता है कि हम भी गलती करते हों। आपको पता है कि फाइनेंस कमीशन है, उसमें सब एक्सपर्ट होते हैं, तो तकसीम करते हैं। हर पांच साल के बाद कमीशन बैठता है, और स्थिति को देखकर एस्टीमेंट रिवाइज करता है। हर साल योजना पर चीफ मिनिस्टर भी विचार के लिए बैठते हैं और विचार रखने के बाद पैसा तकसीम होता है। लेकिन वे वापिस जाने के बाद सोर मचाते हैं। कलकत्ता सबसे पुरानी हिंदुस्तान की कैपिटल था। इतना सब कुछ होते हुए भी वह कैसे खराब हालत में है, जबकि वहाँ इन्डस्ट्री है, व्यापार है, और सब कुछ है। आपकी पंडित जवाहर लाल नेहरू से नहीं बनी, आपको इंदिरा जी से

नफरत है। आपको सबसे बड़ी बिमारी इंदिरा गांधी की जाती मुखालफत है।

इसको एक सेंटीमेंटल बात न बनाएं। सरकारिया कमिशन बना है, उसको इफैक्टिव कैसे बनाया जाए इसके बारे में आप अपने कंस्ट्रक्टिव सजेशंज दें। उसके सामने जाएं और बताएं कि ये हमारे संजेशंज हैं। अब तो स्टेट्स में अपोजीशन की गवर्नमेंटस भी है। कहीं पर कांग्रेस सरकार है और कहीं आपकी है। जब आप की सरकार फ़ैल हो जाती है, किसी काम को कर नहीं पाती है तो आप यहां आकर सोर मचाते हैं। इससे मसले हल नहीं होंगे। रिसोर्सिस चाहिए तो उसके लिए टैक्सेशन का सहारा लिया जाता है। टैक्स कहां तक लगाया जा सकता है, इसके बारे में सबको सोचना चाहिए। स्टेट्स को जो ग्रांटस मिलती हैं उसके लिए तो फाइनान्स कमिशन है जो मुकर्रर करता है। नैशनल डैवलपमेंट काउन्सिल में चीफ मिनिस्टर जब यहां बात करने जब आता है तो उसको असिस्ट करने के लिए वहां का फाइनेंस मिनिस्टर भी होता है। हर साल मिटिंग होती है जब प्लान मजूर किया जाता है तो मीटिंग होती है। उसमें फैसला होता है कि जब सेंट्रली स्पांसर्ड स्कीम रखनी चाहिए या नहीं। तो डेवलपमेंट कांउन्सिल बहुत बार फैसला करती है कि स्कीम स्टेट स्पांसर्ड होनी चाहिए और हमें उसके लिए रिसोर्सिस दे दिए जाएं। एक्चुवल वर्किंग में क्या कठिनाइयां पैदा होती हैं उनको दूर करने की बात सोची जानी चाहिए। हमारी जरूरत ज्यादा है। डेमोक्रेसी में लोगों की ख्वाहिशात बढ़ गई है, डिमांडस बढ़ गई हैं. अपने हकूक से लोग वाकिफ हो गए हैं। वे हर गवर्नमेंट से मांगें करते हैं। लोग ज्यादा इंतजार नहीं करना चाहते हैं। इस वास्ते हम सब को मिलकर गम्भीरता-पूर्वक सोचना चाहिए कि कैसे ज्यादा से ज्यादा उनको जरूरियात को पूरा किया जा सकता है। हर स्टेट में फार्वर्ड एरियाज हैं, बैकवर्ड एरियाज हैं। बैकवर्ड एरियाज में रहने वालों के पास न सड़कें हैं, न अस्पताल हैं, न डिसपेंसरीज हैं, न स्कूल हैं। कोई भी सहूलियत नहीं है। पब्लिक वेलफेयर एक्टिविटीज में जो लोग भाग लेते हैं, वे भी वहां नहीं जाते हैं। उन लोगों के लिए कोई बात नहीं करता है। सेंटर स्टेट रिलेशनशिप का झगड़ा खड़ा कर देते हैं। वोट लेकर हम भी आए हैं और आप भी आए हैं। हमको और आप को भी उनकी बात करनी चाहिए। उधर दिमाग लड़ाना चाहिए। उन लोगों का ख्याल करना चाहिये। अगर यही हाल रहा तो कोई पार्टी नहीं बचेगी यह मैं आज वार्न कर देता हूं। इस तरह से पिक्चर को डिसटार्ट नहीं करते रहना चाहिए। हमें सोचना चाहिए कि लोगों के प्रति हमारी कमिटमेंट्स क्या हैं। ऐसी बात नहीं है कि सिर्फ श्रीमती इंदिरा गांधी की ही कमिटमेंट हो और आपकी न हो। बोनाफाइडीज हमको किसी के चैलेंज नहीं करना चाहिए। आप भी न करें और हम भी न करें। काम करने का यही तरीका ढूंढना चाहिए। उसके लिए आप और हम सब सजेशंज दें। कोलैक्टिव बात हमको करनी चाहिए।

जहाँ तक सेंट्रल स्टेट रिलेशंज का ताल्लुक है सरकारिया कमिशन बिठा दिया गया है। उसको तो उलटे डिसटार्ट करने की यहाँ कोशिश हो रही है। अगर आपने ऐसा किया तो आपको ही नुकसान होगा। डिसटर्शन से किसी को कोई फायदा होने वाला नहीं है। हां जो इनएडीक्वेंसीस हैं वे दूर होनी चाहिए।

जहां तक ओवर ड्राफ्टस का ताल्लुक है, चाहे जो सिस्टम आप बना लें, ऐसा तो हो नहीं सकता है कि रिजर्व बैंक से अनलिमिटेड पैसा विदड्रा कोई भी कर ले। जहां तक टैक्सेशन की बात है यह कह दिया जाता है कि सिमेंट पर, वैजीटेबल आयल पर सेंटल एकशाइज लगा दी गई है ये जरूरी चीजें हैं, लोगों के जीवन की आवश्यकतायें हैं। दूर दराज

के इलाकों में भी लोग इनका इस्तेमाल करते हैं वे भी इनको खाते हैं। देखना पड़ता है कि आमदनी भी कायम रहे और ज्यादा जनता पर बोझ भी न पड़े। इन जरूरी चीजों को कंट्रोल में रखने के लिए इस पर टैक्स रेट बढ़ाया नहीं जाता है। रेट बढ़ाने का मतलब होगा लोगों पर बोझ बढ़े चीजों के दाम भी बढ़ाना। तब महंगाई और भी ज्यादा बढ़ेगी। महंगाई को कन्ट्रोल में रखने के लिए यह जरूरी चीज थी। मैं मानता हूं कि स्टेट्स को इस मामले में इगनोर नहीं किया जाना चाहिए और उनके साथ प्रापर अंडरस्टैंडिंग जरूरी है। इस टैक्स को बढ़ाना जनता से दुशमनी करना है।

एक समय बिक्री कर का रेट 6 या 7 प्रतिशत था। उस वक्त सब सोच कर फैसला करते थे, उस वक्त प्राइस कन्ट्रोल में रहते थे। अब 14, 15 परसेन्ट बढ़ता जा रहा है। इससे पर्चेजिंग पावर खत्म हो जाती है। जब सेल टैक्स 15,18 परसेन्ट होता है तो दुकानदार चोरी करता है, ब्लैक मनी बनता है, सारी इकनामी खराब हो जाती है। इसलिए हाई रेट आफ टैक्सेशन से चोरी के इमकान बढ़ते हैं और टोटल कलेक्शन आप की कम हो जाती है। यह सब देखने की जरूरत है। इसको सरकारिया कमीशन से दिखवाना चाहिए।

अब मैं अपनी स्टेट के बारे में बात करूंगा। हमारा बड़ा इन-एक्सेसिबल एरिया है, उनमें लोगों का जीवन बड़ा मुश्किल है, सारे प्लान डेवलपमेंट का उन पर बोझ पड़ता है वे पिसे जा रहे हैं। मंहगाई में उनको विकास का कोई फायदा नहीं मिलता ऐसे एरिया के लिये कुछ न कुछ करना चाहिए फिक्स्ड प्राइस पर फूड-ग्रेन मिलना चाहिए, ताकि वह रोटी खा सकें मिल मालिकों को तो आप माउन्ट एवेरेस्ट पर भी व्हीट एक ही दाम पर देते हैं मगर गरीब की परवाह नहीं करते। मिल मालिक को आप देख भाल करते हैं लेकिन गरीब को भूल जाते हैं। आटे की बिल्कुल कोई क्वालिटी नहीं है, न रेट कन्ट्रोल है और न इन-ग्रीडिएन्ट देखते हैं कि उसमें बूर है या नहीं, मैदा या सूजी उसमें कहां तक है। उसकी कोई फूड वैल्यू है या नहीं, यह कोई नहीं देखता।

MR. DEPUTY-SPEAKER : There are many hon. Members from your Party to speak. Please try to conclude.

SHRI G. L. DOGRA : I am just finishing.

MR. DEPUTY-SPEAKER : I do not want you to help me. Try to help your Party Members.

SHRI G. L. DOGRA : I am cutting short as much as possible.

मैं कह रहा था कि जो आटा आप खाने के लिए देते हैं, उसकी फूड वैल्यू राख हो जाती है, उसका बूर भी निकाल लिया जाता है। इन चीजों की तरफ ध्यान देने की जरूरत है।

हमारी एकानोमी के तीन सैक्टर हैं। एक प्राइवेट सैक्टर, पब्लिक सैक्टर और को-आपरेटिव सैक्टर। को-आपरेटिव सैक्टर को फारेन ट्रेड में हम बिल्कुल नजरन्दाज करते हैं। उसको भी आगे बढ़ाना चाहिए। इसके वगैर गरीब आर्टिजन को बढ़ावा नहीं मिल सकता है। उसको प्राइवेट सैक्टर एक्सप्लायट करता है। हमें राइजिंग प्राइस को कन्ट्रोल करना चाहिए।

लद्दाख में ओल्ड डेजर्ट की एक स्कीम है लद्दाख के बाद में जो जिले बन गये। लद्दाख और कारगिल जहां तक कारगिल का ताल्लुक है वहां से 4 ब्लाकों से यह स्कीम विद्-ड्रा कर ली गई। मेरे ख्याल में इसलिए कि शायद हमारी स्टेट गवर्नमेंट ने पैसा खर्च नहीं किया। यहां से टीम गई देखने कि क्यों खर्च नहीं होता है। उसने लिख दिया कि वर्फ पड़ती है, पानी पड़ता है लेकिन यह नहीं देखा कि जब जरूरत

होती है तो न बर्फ पड़ती है और न पानी बरसता है। जब जरूरत नहीं होती है तो बारिस पड़ती है और बर्फ भी। इन 4 ब्लाकों में यह स्कीम दोबारा लागू करना चाहिए।

20 प्वाइन्ट प्रोग्राम की इस वक्त अपनी वैल्यू है इसको समझना चाहिए। अगर नहीं समझते हैं तो काम नहीं चलेगा। 20-प्वाइन्ट प्रोग्राम हर एक स्टेट के लिए अमल में लाना निहायत जरूरी है। जो स्टेट इस प्रोग्राम को नहीं मानती मैं समझता हूं कि उस स्टेट को इसकी ग्रान्ट नहीं मिलनी चाहिए। यह पोलिटिकल स्लोगन (slogan) नहीं है डेवलपमेंट की बात है।

नान रेजीडेन्ट इन्डियन को कहा गया कि वह भारत में सरमाया लगायें। 5 परसेन्ट तक वह शेयर ले सकते हैं। (व्यवधान) जब हम फारेन एक्सचेंज कर्जे के रूप में लेते हैं (व्यवधान) मैं दो मिनट में खत्म कर रहा हूं। जब हम हमेशा बाहर से कर्जा लेते हैं और काफी इन्टरेस्ट उस पर देते हैं, जो बड़े बड़े इन्स्टीटयूशन्स बैंक हैं वहां से हमें जवाब मिल जाता है तो उस सूरत में हमें नान-रेजीडेंट इंडियन्स जो एब्राड हैं उनसे जो सरमाया आता है वह लेना चाहिए। सिर्फ वह ही नहीं बल्कि उसका जो डिविडेंड आता है उसके लिए भी कोशिश करनी चाहिए कि वह भी बाहर न जाय। इस तरह से वगैर सूद के जो पैसा आ रहा है उसको हमें लेना चाहिए। उसमें कौन किस कम्पनी को चलाता है कौन नहीं चलाता है उस पर नहीं जाना चाहिए।

ड्रिंकिंग वाटर के मुतल्लिक यहां बात उठी है। यह काम अगर कहीं नहीं हुआ तो स्टेट्स ने उसको इम्पलीमेंट नहीं किया। इसमें पैसा जरूर कम होगा क्योंकि जितनी नेचुरल कैलेमिटीज आती हैं उनके ऊपर गवर्नमेंट आफ इंडिया का सारा पैसा लग रहा है। उसका तो इगनोर नहीं किया जा सकता। आज भी फ्लड आ रहे हैं, जगह जगह ड्राउट है। जो भी इस तरह की अनयुजुअल कंडीशंस हैं उन पर पैसा खर्च होता है तो कहीं न कहीं उसका असर पड़ेगा। लेकिन इसके लिए पैसे की कमी उतनी जिम्मेदार नहीं है जितनी कि स्टेट गवर्नमेंट की कोताही है, जितना उनका मैलफंक्शनिंग है, जितना उनका लैक आफ इंटरेस्ट फार दी परपज है और उसमें करप्शन भी है। इसलिए ये स्कीमें पूरी नहीं हो पा रही हैं। उसके लिए सेन्टर को नहीं कह सकते। सेन्टर तो आपको रिसोर्सेज देता है और हर स्टेट को हिस्सा मिल जाता है। उसके बाद वह काम नहीं करते हैं तो उसको आपको देखना चाहिए।

हमारे स्टेट में इस किस्म के आर्डर दिए गए हैं कि फौज के जवानों के लिए, आर्मी के अफसरों के लिए और सेंट्रल पुलिस के लिए तथा सेंट्रल सर्विसज वालों को वहां प्रोफेशनल कालेजेज में ऐडमीशन्स नहीं मिलेंगे। हमारे लोगों को तो वैसे भी ऐडमीशन नहीं मिलता है। इसके लिए सेंटर को कुछ सोचना होगा। चाहे वह इंजिनियरिंग का कोर्स हो- चाहे मेडिकल का हो चाहे डिप्लोमा कोर्स हो उसमें उनके लिए कुछ न कुछ रास्ता निकालना पड़ेगा। वरना हम पहले ही बैकवर्ड थे, अगर इससे भी महरूम हो जाएंगे तो और हमारी हालत बदतर हो जायगी। इस डिमांड की मैं सपोर्ट करता हूं। मुझे अफसोस है कि कुछ दोस्तों ने खास कर वे पुराने parliametarians थे, कुछ इस तरह की बातें कहीं जिससे कुछ गलत फहमी हो सकती थी मैंने कुछ हद तक इनको साफ करने की कोशिश की। मेरा ख्याल है हाउस मेरे साथ इत्तफाक करेगा।

इन शब्दों के साथ मैं इसकी ताईद करता हूं।

MR. DEPUTY-SPEAKER : Before I call upon Shri Arakal, I would very earnestly

appeal to the hon. Members that we have got to finish the Supplementary Demands for Grants to-day. Members from the ruling party are many in number. I am sorry that one Member from the ruling party when he spoke took more time than the other Members. Therefore, the other members are deprived of their participating in this. Therefore, I am not responsible if any Member from the rulling party is dropped because everyone of you has got to cooperate with me. Then only I can give chance to all Members. So, I would request the hon. Members to take only five to seven minutes on the Supplementary Demands. If you are prepared for this then, I can call all the hon. Members. We may complete the Bill also. Kindly cooperate with me. Shri Arakal.

SHRI XAVIER ARAKAL : Sir, I want to quote the introductory remarks from the Supplementary Demands for Grants for 1983-84. It says.

> "This is the first batch of Supplementary Demands for the current financial year".

That means we can expect a few more Supplementary Demands for Grants for this year in the coming months. In a country like ours, it is imperative to ask for a few Supplementary Demands. I am not here to talk about the virtues or the methods of presenting these supplementry demands.

It is said our economy is a demand economy rather than a market economy but in this demand economy the question which arises is this. Is it possible to have a budget and financial process without resorting to financial supplementary demands. This is the basic issue which has been debated time and again in this House. As I said earlier in a budgetary system as ours it is imperative to have Supplementary demands for grants.

Sir, in this supplementary demands the total amount is Rs. 636.56 crores over 24 grants and I will give the break-up given here. State Government Plan amount is Rs. 283.4 crores and non-plan amount is Rs. 42.5 crores. The total comes to Rs. 325·9 crores which is nearly 50 per cent of the demand. When you go further down you see six major item are taken into this category, namely, assistance to small and marginal farmers, accelerated rural water supply programme, irrigation incentive payment to State electricity boards and public sector utilities, short-term loans for purchase of fertilisers, command area development programme and environmental improvement of slums. The basic issue remains. If a State has implemented these programmes will the Central Government give additional amount to their fulfilment of the programmes. My submission is that there are certain States which have implemented many programmes and the allotted plan amount due to drought add flood calamities diverted to the contigencies of these States. Will the Central Government deny them or re-allocate the plan amount which is spent on these natural calamities. For example, in Kerala we had an unusual drought problem. A commission was spent there which has submitted a report. Unfortunately, only Rs. 43 crores have been allotted through the State Government asked for Rs. 600 and odd crores. Now, there is some sort of under-estimation or over estimation but I would like to know what the Central Government is going to do in this respect because this is an area wherein many States do feel that they should be given sufficient assistance.

Sir, among these Rs. 325.9 crores various items are enumerated. For example, in our State we have very well implemented the irrigation and water supply scheme. The Government of Kerala has requested to allocate more funds. Will the Centre give assistance to those demands of the States which have implemented this programme. This is my precise question which I would like the hon. Minister to reply.

Referring to food shortage of Kerala, Mr. Chatterjee said that the people of Kerala are neglected by the Centre. I would like to place before this House that the Central Government has raised the supply of food-grains to Kerala from 90,000 tonnes to 1.35 lakh tonnes.

SHRI A. NEELALOHITHADASAN NADAR (Trivandrum) : What is the actual requirement ? It is 2 lakh tonnes.

SHRI XAVIER ARAKAL : Please let me have my say. This fact that the Central Government has raised the supply of food-grains to Kerala from 90,000 tonnes to 1.35 lakh tonnes cannot be denied.

We should be appreciative for the good gesture shown by the Central Government and we should not be ungrateful to them like some friends on the Opposite.

SHRI A. NEELALOHITHADASAN NADAR : You be greateful to them.

SHRI XAVIER ARAKAL : Fortunately the people of Kerala are greatful to the Centre and they will remain so. Sir, when refer the Demand No. 66—'Broadcasting' I do not see any amount allocated for the transmitter whereas for the new equipments amounting to Rs. 18 crores, there is an allocate, I think the hon. Minister is taking note of this. It is said that in the Sixth Five Year Plan, we are going to cover 70% of the population. May I ask the hon. Minister that if that amount is not included, how is the Government going to meet the new requirement as invisaged in the Sixth Plan to cover 70% of the population ? It is very difficult to comprehend. There are two other aspects. There are certain projects which are delayed or the schemes which are not implemented or started so far. For example, in my own State of Kerala for the development of Cochin Port, there is no sufficient allocation funds and therefore the work is delayed. The link road from the Willing Island to the National Highway in Cochin has not even started so far. If this is the State of affairs, the coming Supplementary Budget will be inflated with Supplementary Demands for Grant. Now, who is responsible for this ? If the State Government or Department concerned is not willing to implement it in time causing delay and escalation of cost, who is responsible for this. The money which we spend is collected from the people of the country and it should spent wisely and in a thrift manner.

These are the three points which I present before the Government and I submit that massive help should be given to drought and flood affected States like Kerala. It is the imperative duty of the Central Government to look after the welfare of the State Govrrnments. I totally disagree with the Marxists theory of Mr. Somnath Chatterjee while he was referring to the Centre State relations and other problems. In the State plan allocations, if the money is spent on some other items as the contingencies demanded, that should be recouped by the Central Government. There was a Central Government Commission to give assistance for the damage of loss due to drought. As far as drought is concerned, that amount should be sent to the State Government immediately With these words, I support this Demand.

SHRI NGANGOM MOHENDRA (Inner Manipur) : *Mr. Deputy-Speaker, Sir I would not like to enter into the Budgetary or financial niceties or subtleties because much has been said by other friends. My point is : here is a Supplementary Demand spread over almost all Central Departments and my concern will be with the spending of these monies. Why I say this is because I come from a State which may be called the museum of financial scandals.

18.00 hrs.

I come from a small State Manipur which is getting everything from the Centre. Therefore, my worry is about the spending of the money in the State which draws almost all the money from the Centre. Ttat means there are States in our country which do not have independent resources or revenues whatsoever. Therefore, for us whether it is Plan or non-Plan, it means the same thing. As I said earlier also, since the State is getting all the money from the Centre, there must be a strict vigilance, control and superintendence from the Centre. Much has been said about the insurgency and all that there. I said on an earlier occasion also that so far only 22 lakhs of rupees have been snatched or looted by the so-called insurgents, whereas eight crores of rupees have been looted at pen point. And it has been admitted by the Ministers there on the floor of the assembly. At the time of giving or allocating money to State which have little or no resources, consideration must be given as to how those States are going to spend those monies to the last Paise. In other words, it must be the interest of the Central Government to see that the money so allocated or spent reaches those for whom the money is meant. For example, there are certain projects...

SHRI CHANDRA PAL SHAILANI (Hathras) : For how long are we going to sit ?

MR. DEPUTY-SPEAKER : I have already announced when you were not there in the House. We are going to sit even after 6.00 p,m. today and pass the Supplementary Demands.

AN HON. MEMBER : Upto what time ?

MR. DEPUTY-SPEAKER : Upto the time you complete your speeches, the Minister replies and the Demands are Passed. I cannot fix the time. If you are brief in your speeches, we can finish earlier. All those hon. Members who want to speak. will be called, and they should remain present. But they are requested not to take more than five minute each. Everybody will get a chance to speak.

SHRI NGANGOM MOHENDRA : I do not know whether the Finance Ministry has some agency to monitor the mouey spent vis-a-vis the work done with that money. If they do not have any agency of that type, I would suggest that there must be some Central agency be monitor the expenditure vis-a-vis the work done with money sent from the Centre. Otherwise who know, in a State like Manipur, the party in power, and even the Ministers may float insurgency to extract money from the Centre in the name of appeasing the insurgents or in the name of getting their surrender, or rehabilitating them. So far as the spending of money in Manipur is concerned, everything presents a dismal picture.

On the projects side, there are certain projects undertaken by the Central agencies like the National Hydro Electric Power Corporation. You will find that the Loktak Hydel Project was supposed to produce 105 MW of power. One of the units was rolled on April 18 this year only to be discontinued after about a few weeks because of a 14-metre long breach in the tunnel.

So a callous attitude is being adopted there not only by the Central Government, but by the agents of the Central Government. I quote an incident. There is a barrage known as Sekmai Darrage. It was inaugurated by the Chief Minister and the IFCD Minister without an inch of canal being constructed there. They declared that immediately through that barrage 1,000 hectares of arable land will be irrigated. Anybody can go there and see whether any arable land is being irrigated there.

There is one Singda dam. People from Planning Commission went there and they were told by the Central Engineers there that it would be completed within 18 months. The same Officer came with me and she also told me that it will be completed within 18 months. Now it is three years past, but nothing has been done. Some sort of argument is given in that regard and they keep on adding price and cost escalation to it now then. I urge upon the Hon. Minister to set up some agency to see that the money that is being spent there is properly utilised. The agency may consist of Central as well as State Officers to monitor the work done vis-a-vis money spent by the Centre. I don't spent by the Centre. I don't speak of the State money, because our State has no money, so far as I know. So, naturally when you are giving money, please also see that money is properly spent.

Much has been said earlier that no development work can be undertaken there because of the insurgent activities there. I deny that. So far none of the insurgents have blown up any bridge or any installation. So, this cannot be called a problem for stalling the development work there. It is because of the agents, excutives and the bureaucrats in collaboration with the Ministers that development works are stalled.

Before, I end, I urge upon the Hon. Minister to say whether he is prepared to initiate some action on the points which I have suggested ?

SHRI Y. S. MAHAJAN (Jalgaon) : Mr. Deputy-Speaker, Sir, I rise to support the Supplementary Demands which represent proposals for a gross additional expenditure

of Rs. 636 crores spread over to 24 grants. The Suppelmentary demands have come at a time when prices have again begun to soar. The whole-sale price index rose from 294.3 in March this year to 313.4 on 29 July, 1983 That is an increase of nearly 20 points or a rise of 6.5% over a period of three months. The Hon. Minister can claim and that too rightly, that the rise is due partly to seasonal factors, partly to the serious drought which we have just gone through, effects of which are not yet over. The Planned development of our agriculture has enabled us to face the serious drought without a castastrophe, There is a third factor which can partly explain the situation namely the small rise in our external balances during the last three years. The fall in our resources has operated as a serious deflationary factor. This has not been the case during the last three months. Making allowance for all these contributory factors, one cannot help feeling that the Hon. Minister for Finance has been off his guard. If he had been sufficiently watchful, he would have gone in for a rise in the cash-reserve ratio much earlier. The increase in the bank deposits has been exceptionally large and the banks are flash with money.

Impounding of these deposits was necessary. Through the cash reserve ratio has been raised to 8.5% from 27th August, I wonder whether this measure would be adequate to the situation. I request the hon. Minister to explain how he proposes to cope with the inflationary situation. The rupee has already lost the major part of its value during the last few years, and any further depreciation of the rupee will hase serious political consequences.

Out of Demand No. 2, Rs. 125 crores have been earmarked for implementing the scheme of assistance to small and marginal farmers for increasing production. This assistance is for intensification of crop production work in selected areas of each of the 5019 blocks in this country.

Most of these small and marginal farmers are dependent on rain-fed lands, i.e. dry farming. At present, about 26% of our land is irrigated. This means that 74% of the land still depends on the rains which are not only erratic ,but very enormously from one area to another. Though 74% in area, the contribution of these lands amounts only to 42% of the total foodgrains production. Almost the entire quantity of coures grains, pulses, and most of the cotton and oilseeds are produced in the rain-fed areas.

Agriculture is the basis of our economic life, and its development depends on the adoption of suitable and succsssful methods of dry land farming methods. We have done a lot of research in this field, but the methods being evolved should be made available to the farmers. But I find from the experience in my district that what we need in the matter is a very widespread and efficient extention service. We have about 1 or 2 officers for each taluka or a dozen officers for the whole district, who cannot possibly carry the latest researches to the farmers in the villages. So, the expension of the extension service should, in fact, precede even the adoption of the latest dry forming techniques.

Then there is Demand No. 25 which refers to the setting up of two commissions on teachers, to advise Government on various aspects relevant to the teaching community. Government deserves to be congratulated on the timely appointment of these two commissions. We have had a number of commissions and committees to look into the problems of secondary and higher education in the past, but no commission or committee has been appointed so far to look into the specific problems of the teaching community. The teacher is the backbone of the education system. The education system is what he makes out of it. His position and function, therefore, are of crucial importance in the business of acquisition of knowledge and its transmission from one generation to another.

At the moment, his position leaves a good deal to be desired. Though the salary scales of college teachers are good, in many places, the teacher resorts to malpractices at the behest of the management which often consists of persons who have no educational values. In many places, it is the teacher also who is responsible for lowering the standards both of teaching and examinations.

A large proportion of teachers get or manage to get private tuitions on a scale which has a disastrous effect on teaching and their integrity as examiners.

The present salary scales were recommended adopted by the the University Grants Commission with the object of retaing or attracting the bests talents in the country. Inspite of these satisfactory grades, at the moment we find that teachers resorts to other occupations-agriculture, private tuition, bussiness, insurance, whatever bussiness happens to be flourishing in the country, and even speculation in land ; and teaching become a secondary occupation. Therefore, I hope that the reports of these two commissions will be down-to-earth, and that they will be realistic and will propose suitable remedies for these serious shortcomings in our education system, as a result of which this system is in a shambles.

With these few remarks, I recommend the adoption of these Supplementary Demands for Grants.

SHRI M. RAM GOPAL REDDY (Nizamabad) : Mr. Deputy Speaker, the Finance Minister needs money and that money is to be spent for the development of backward areas. They have so many ways of getting money. But, unfortunately, most of the people are evading taxes. Recently, there was a discussion in the House regarding beef tallow that was imported into this country at the cost of Rs. 4000 per ton ; all the charges and taxes put together, it costs only Rs. 4,500/-. But, as a matter of fact, this is sold in our country at Rs. 5000/- per ton. Two lakh tonnes of beef tallow was imported in this country. How it is imported, who has where it has gone, I will ask the concerned imported, Ministry to explain. But here I will ask the Finance Minister that there are certain people who have made over Rs. 80 crores, how much taxes have been levied on them by your officers ? Is it entirely evaded ? Rs. 80 crores is not a small amount. If we spend it, a particular district in this country can be developed. I will give the name of those parties.

MR. DEPUTY-SPEAKER : Don't give the names. You can write to him about them.

SHRI M. RAM GOPAL REDDY : All right, I will give the names to him. There are four or five names and I donot know how the Minister is going to collect taxes from them. If he does notcollect taxes from them. the blame will come on him and on his whole administration.

As you know, I have never been talking harse here, but, this time, I really feel that someloopholes are there and the huge tax evasion is there. What is the use of our crying here daily that there is so much of blackmoney ? I will point out to him about this tomorrow morning it self and I will see how much time he takes to recover taxes.

Recently, there were floods in Nizamabad District. This morning, all the MPs from Andhra Pradesh stood up in the House and requested the Speaker to give some time for a discussion. Of course, he may gives some time for it.

MR. DEPUTY-SPEARER : If you give this information to the income tax authority, you will get some reward also. But this Minister will not give you anything.

SHRI M. RAM GOPAL REDDY : Thank you for your suggestion. I will write to the Income Tax Commissioner.

MR. DEPUTY-SPEAKER : But wrongly don't give your name also.

SHRI M. RAM GOPAL REDDY : In Nizamabad and other places, there were unprecedented rains. Manjira and other rivers were in spate. The whole district of Nizamabad including the city, about 25 per cent of the people were under water. Most of the house belonging to the minority communities, backward classes, Harijans and Girijans, all were flooded ; and all their belongings were washed away. I am happy to inform you that the local administration has given all the relief to them. Our Chief Minister had also visited that place, of course, a plane. I had gone there by a car and it took me 8 hours to cover a distance of 100 miles. I had to reach there through so many ways.

For crops, planting was done, weeding was done, fertiliser was applied; everything was over. All the paddy fields as well as sugar fields were flooded with water, Still water is there. Whatever kisans has got, I think, they had lost everything. It is well-high impossible to recoup their losses. I will request the Central Government to send a team to all the affected areas, Kamaroddy, Nizambad, Armoor, also upto to Godavary downstream upto Dowlaiswaram and your constituency also, Sir, I want that a team should go there and assess the losses. More losses are on account of erosion of sea and that is a very important aspect to consider; because we have again to develop our fields and we have to spend a lot of money for that. I request the hon. Minister to see that immediately a central team is sent there to assess the losses.

Many roads including National Highways and State Highways have been breached and several bridges have been washed away.

Several bridges have been washed away and at the appropriate time the Minister concerned has come. I am very thankful to Rao Sahib for the work done by him. I have discussed this problem this morning with him. I passed on all those details to him and I am sure that he will do justice to this area. My area is a high-income fetching area, by way of Excise Duty, Sales Tax and all those things, and several crores of rupees are earned by export of turmeric and other things. The Government is getting crores of rupees from Nizamabad district alone. I want to know how much of that money being earned by that area is being spent for that area. I believe that any time wasted in the process of helping that area will be disastrous. And also, when we the political workers, move in those villages where the agricultural operations are going on we see the havoc done. I have visited almost all the places. Again, I am going day after tomorrow but I want an assurance from the Central Government when the Team of officers will be going, what amount of help they are going to give etc.

MR. DEPUTY-SPEAKER : You also see that the State Government makes a request to the Central Government, or else, they will say that the Central Government is interfering with their activities.

Now, Mr. Dhandapani.

AN HON. MEMBER : What about me ?

MR. DEPUTY-SPEAKER : I will call every one of you.

SHRI M. RAM GOPAL REDDY : I will sit till the end.

SHRI C T. DHANDAPANI (Pollachi) : Sir, the Demands for Grants start with the allocation of funds towards rural development or the Integrated Rural Development Progeamme. The Government has earmarked a sum of Rs. 125 crores towards that scheme, that is, the subsidy scheme. I want to know wether this type of schemes bring some tangible results. I want to know whether the Central Government have examined aspect of the vast investment made by them under this programme. Have they ever found out whether any tangible results have been achieved or not ? I am not citing many instances because I do not want to take much of the time of the House. Even during the last Budget discussion I spoke about this programme. The Prime Minister inaugurated one scheme which mentioned. In 1976 in Tamil Nadu a sum of one crore of rupees was invested for the development of one village. After six months' time nothing was seen; the amount was spent, but the local people, the villagers, particularly the down-trodden, the Harijans were not the beneficiaries. Where had that amount gone ? Has the Government ever examined this aspect ? I would like to know this. It has been stated here that we are going to help the marginal farmers; some amount will be spent for the augmentation of production. I do not know if the small farmer is getting this assistance. Only the big farmers are getting the benefit of it. Our hon. Agriculture Minister is here. We have been lacking in implementation of land reforms. The Government should examine this issue as to why the land reform are yet to be implemented. Thousands of crores or more spent, many million people are there who are still landless ; still the fact is there that they remain landless. The money is supposed to be spent on augmentation of food production and helping the marginal farmers and how far it has been meaningfully spent.

Another factor which has been stated here is about maximisation of agricultural production. We know that many of the States, particularly my State, Tamil Nadu, are suffering on account of drought this year. I do not know whether the Centre has allotted the amount which is needed by the State Government. Still the State Government is wanting more money to meet the financial constraints. But it has not yet been allotted. States like Tamil Nadu which are completely dependent on monsoon, are severally affected. In that case, what is the Government doing to meet the situation ? Take, for example, river water disputes. The Centre has got ample powers to settle this matter. But I do not know why it is not at all interfering or using the constitutional provisions to settle these river water disputes. For example, Tamil Nadu and Kerala have got some problems. With the result, the water is wanted in the western area. That can be utilised for irrigation in Tamil Nadu. We have been demanding implementation of Pandiyaru-ponnambala scheme.

But it has not been settled,. If it is settled, certain drought-prone areas of my constituency can be irrigated. I would only appeal to the Central Government to take strong positive measures in this matter so at river water disputes can be settled immediately. At present, water dispute is an economic dispute. But the time will come when it may become a political issue as in Punjab. Therefore, I would appeal to the Central Government to take note of this.

About transfer of funds to the States, on many occasions there is a genuine grievance on the part of the State Governments that the amount transferred from the Centre under Article 275 is at the whims and fancies of the Central Government. The Central Government should come out with a proper argument with the supporting material to tell how they allocated funds to a particular area, region or scheme. The Central Government may say that Article 275 is an enabling provision for the Central Government to help the suffering States. But on many occasions the States feel that they are being deprived of their genuine share because of this Article.

SHRI P. RAJAGOPAL NAIDU : The Central Government will not impose any condition. It mediates.

SHRI C. T. DHANDAPANI : Under Article 275 the Central Government can give money to any State it wants. Suppose, two States want funds. For some reasons, it may give money to a particular State through it may not be deserving.

The Visweswarayya Iron & Steel Works has to pay some money to the Federal Republic of Germany, for which the Government of India stood as guarantor. Of Course it is a small amount of Rs. 1.17 crores. All the same, it shows some lapse somewhere. Have the Government assessed the asses of the Company, the previous performance of the company, have they analysed the balance sheet have they analysed the of the Company before standing guarantee ? If only that had been done, I am sure this problem would not have arisen. How did the Company get into financial difficulies, because of which Government had to pay a sum of Rs. 1.17 crores ? This is certainly an administrative lapse.

Comming to the Economic Reforms Commission, which was appointed last year, it is going to be extended by one more year. So, our economy is yet to be put on the rails. This shows that we have yet to make some reforms. Of course, with any change in the internal or external environment, we have to change our policies ; I agree. We do not know what kind of reports are going to come.

Here I want to emphasize one point. Many Commissions, consisting of economists, have submitted reports, but they have not been taken into consideration and those recommendations implemented. In that case, what is the necessity for appointing one more commission, vasting the money of the public, when you have not implemented the recommendations of the previous commissions ?

I do not want to deal with the Sarkaria Commission in this context, because it will take a long time.

Now I come to industries in backward areas, for which a provision of Rs. 23.2 crores has been made. Though 82 districts have been selected as no-industry districts, it is very unfortunate that not a single such district has selected from Tamil Nadu. The Sivaraman Committee was appointed to find out areas which are industrially backward so that Government can invest some money in those districts. Though the report of that Committee is with the Government, it is not available either to the Members of Parliament or the public. We do not know whether these 82 districts were selected on the basis of the recommendations of the Sivaraman Committee or it is a purely departmental decision. If the earnmarking of areas was a departmental one, I would say that it is unfair on the part of the Industries Ministry not to have selected even one district from Tamil Nadu.

In the matter of TV transmitters, we note that some action is being taken. We have been demanding transmitters in the south, particelarly in Coimbatore and other places.

There are many points to be discussed. Before I conclude, I would like to say that both Mr. Nadar and Mr. Arakal are... (*Interruptions*). Mr. Arakal was thanking the Government.

SHRI A. NEELALOHITHADASAH NADAR : I am accusing the Government.

SHRI C. T. DHANDAPANI : Mr. Arakal was thanking the Government saying that the Government has allotted more than a lakh of tonnes of rice to Kerala, Mr. Nadar says it is not sufficient. My position is entirely different. We are not getting any grant from the Central Government for Tamil Nadu. There, a family is getting only 2 kilos of rice in a month. Neither the State Government asks for rice, nor is the Central Government allocating rice to the State. The ultimate result is that the poor people are suffering.

MR. DEPUTY-SPEAKER : The position is, both are not in your favour.

SHRI C.T. DHANDAPANI : I do not say whether it is in my favour or not. My point is that they are not at all looking to the difficulties of the poor. This is the position. Our hon. Minister of State for Finance was the Minister in the composite Madras State. So, he would have some sympathy toward that State, no doubt. So, I hope he will use his good offices and see that some rice is being sent to Tamil Nadu.

SHRI PATTABHI RAMA RAO : Provided your Government asks for it.

SHRI G.T. DHANDAPANI : It does not ask for it. The present Government does not care for the people. You know it very well.

This is for the kind attention of our Finance Minister that repatriates are coming from Sri Lanka. The funny part of it is, people coming from Sri Lanka are called repatriates, but the people coming from other parts of India are being called refugees. A repatriate family is being given only Rs. 3000/- by which the Government thinks that its duty is over. With Rs. 3000/- how can a family come and start business and make a living ? There is a finance bank by name Repatriate Finance Bank. Time and again I wrote latters to the Ministry of Labour about it saying, 'At least you must earmark more money to them so that the repatriates from Sri Lanka can be provided jobs and a family can at least run in a small way'. This was my request. But this is not being looked into. So, I request the Minister to kindly consider this.

Now, I would like to tell about the steel plants. The Central Government have sanctioned the Visakhapatnam Steel Plant since the Finance Minister said that the amount was alloted to Andhra Pradesh for that pnrpose. I am very happy about it, it should come up well because it is in a neighbouring State. But at the same time I would also appeal to the Government to think about the Salem Steel Plant. Some time back in this very House the honourable Prime Minister announced that there would be three Steel projects, one in Karnataka, one in Tamil Nadu and one in Andhra Pradesh. Simultaneously three names were pronounced

by the Prime Minister. But What happened ? Now, the Salem Steel Plant has become a steel rolling mill. In fact, it was confirmed a viable industry and the technical know-how was obtained for thet Steel Plant.

SHRI GIRDHARI LAL VYAS : It is just like the Janta Rolling Plant ?

SHRI C. T: DHANDAPANI : No it is steel rolling mill. It has become like that. So, what I would say is that again the Government should examine this and establish a steel plant there because it is a viable unit. The Government should come forward in this regard. I once again appeal to the Ministet to consider all those things. I have confidence in this actions. (*Interruptions*). I hope the Minister will look into all these matters.

SHRI MOOL CHAND DAGA : You said that you will allow only two minutes to each Member. He has spoken for more than fourteen minutes.

My name was there. Why have I not been called ?

MR. DEPUTY-SPEAKER : You are at serial number 10. Now I am at serial No. 7.

SHRI CHANDRA PAL SHAILANI : What is my serial number ?

MR. DEPUTY-SPEAKER : Your number is nine.

Shri Namgyal may take the floor now.

श्री पी० नामग्याल (लद्दाख) : उपाध्यक्ष महोदय, सप्लीमेन्टरी डिमांड्स पर जो बहस चल रहा है, इसमें मैं भी अपने विचार रखना चाहता हूं। डिमांड्स में एग्रीकल्चर एण्ड रूरल डेवलपमेंट के लिए 125 करोड़ रुपया, इरींगशन के लिए 25 करोड़, वाटर सप्लाई के लिए 75 करोड़, इन्फारमेशन और ब्राडकास्टिग के लिए 20·23 करोड़ और पुलिस और होम वगैरह पर भी आपने थोड़ी सी रकम मांगी है। मैं जरात के बारे में कहना चाहता हूं। जराअत और मुतल्लिका महकमों के लिए 300 करोड़ रुपया मेन (main) बजट में रखा गया था। यह उन स्टेट्स के लिए था जिनका परफार्मेंस अच्छा हो। लेकिन जैसा कि और सदस्यों ने भी कहा है कि आपका मानेटरिंग सिस्टम क्या है ? पैसा तो आप दे रहे हैं लेकिन आपका मानेटरिंग सिस्टम ठीक नहीं है। राव साहब ने रिलीफ के सिलसिले में दो दिन पहले कहा था कि जो पैसा यहां से जाता है उनका स्टेट्स से हिसाब लिया जाता है। जब तक स्टेट्स से हिसाब नहीं आ जाता तब तक उनके लिए अगली रकम पैसा रिलीज नहीं किया जाता। मैं जानना चाहता हूं कि अन्य विभागों के पास भी कोई मानेटरिंग सिस्टम है जिससे दिए जा रहे पैसे का सही इस्तेमाल हो रहा है या नहीं इसका पता लग सके ?

मिसाल के तौर पर अभी डोगरा साहब ने कहा। मेरी कांस्टीट्वेंसी में खासकर करगिल में कोल्ड डेजर्ट प्रोग्राम चलता था। उसको सेंट्रल ने विथड्रा कर लिया। यह कह कर कि वहां पर रेन फाल ज्यादा है।

इस सिलसिले में एक बात मैं कहना चाहता हूं। मिसाल के तौर पर करगिल में एक सड़क पर तीन-तीन बार बिल निकाला गया जैसा कि हमें पता है कि पी डब्ल्यू डी का एक रोड है और पहले पी डब्ल्यू डी ने उस सड़क को बनाया और बिल निकाला। बाद में एन ई एस ने भी उसी सड़क पर NES के एकाउन्ट में से बिल निकाला। बनाया और फिर डेजर्ट डेबलपमेंट प्रोग्राम के तहत भी उसी सड़क के लिए पैसा निकाला जाता रहा। कोई नया काम नहीं किया गया।

इसी तरह से दूसरी स्कीम्ज में भी हुआ है। एग्रिकलचर में, इरिगेरन में, पी डब्ल्यू डी

में, ड्रिंकिंग वाटर में, पावर में हुआ है। दो-दो तीन-तीन बार उसी स्कीम के वास्ते पैसे निकाले गए और पता ही नहीं चलता है कि वह पैसा कहां गया। देखने वाला कोई है या नहीं है ? खास तौर से जम्मू काश्मीर की बात मैं करता हूं। वहां जो अपोजीशन है कहीं उसको क्रश करने के लिए वह पैसा इस्तेमाल तो नहीं हुआ है ? हाल ही में वहां इलेक्शन हुए हैं। उसके वास्ते यह सारा पैसा इस्तेमाल होता रहा है। इस वास्ते जो पैसा आप दे रहे हैं उसके मानेटरिंग का कोई न कोई तरीका आपको निकलना पड़ेगा। अगर इस तरह को फ्राड जो हमारी स्टेट में चलती है, वह दूसरी स्टेट्स में भी चलती हो तो फिर इस मुल्क का खुदा ही हाफिज हैं। मेरा ख्याल है कि दूसरी स्टेट्स में ऐसा नहीं होता होगा।

SHRI A. NEELALOHITHADASAN NADAR : Is the discussion regarding the Demands for Grants for Jammu & Kashmir ?

श्री पी० नामग्याल : ये रनिंग कमेंटरी करते रहते हैं, इनकी बात को आप न सुनें। जहां तक सेंटर स्टेट रिलेशन का सम्बन्ध है आपने सरकारिया कमिशन बिठाया है। यह अच्छी बात है। जहां तक जम्मू काश्मीर का सम्बन्ध है आपने उसको आर्टिकल 370 के तहत स्पेशल स्टेटस दिया है, उसके स्पेशल सैट-अप को माना है। सही ढंग से उस पर भी दुबारा देखने की जरूरत है। स्पेशल स्टेटस के नाम पर सेंट्रल गवर्नमेंट को ब्लैकमेल किया जा रहा है। यह नहीं होना चाहिये। मैं मिसाल देता हूं। फारूख साहब ने पैसे के बारे में हाल ही में क्या कहा है इसको आप देखें।

PROF. RUP CHAND PAL (Hooghly) : Sir, he says that the State Government is blackmailing the Central Government. You should expunge it.

SHRI P. NAMGYAL : I want that it should be on the record.

(Insterruptions)

MR. DEPUTY-SPEAKER : I will go through the record.

श्री पी० नामग्याल : दिल्ली रिकार्डर के जुलाई इशू में से मैं थोड़ा सा आपको पढ़ कर सुनाना चाहता हूं। उसको कोट करना चाहता हूं। इसका कैपशन है :

Graveyard of Democracy. This is in DELHI RECORDER of July issue.

पेज 10 पर चीफ मिनिस्टर ने क्या कहा है उस में लिखा है :

> "Addressing the inaugural function of a hotel at Dal Lake, Farooq said that if the Government of India went on refusing to raise enough money for development of his State, he would ask the "Arab brothers" straightaway for funds."

इसका क्या मतलब है ? चूंकि आपने ब्लेकमेल की बात पर एतराज किया है, इसलिए मैने यह बात आपके सामने रखी है। उनका कहना है अगर यहां से पैसा नहीं मिलेगा तो हम अरब कन्ट्रीज से पैसा लेगें। ऐसी बातें कही जाएं, यह बहुत खतरनाक है। सरकारिया कमिशन आपने बनाया है और उसको इन बातों को भी देखना चाहिए। जहां तक जम्मू काश्मीर के स्पेशल स्टेटस की दफा 370 की बात है, हम भी उसकी ताईद करते हैं। लेकिन इसका यह मतलब नहीं है कि जो मर्जी हो वह करो और सेंटर को कोई माने ही न। आगे चल कर वह क्या कहते हैं चूंकि समय नहीं है इस वास्ते मैं उसको पढ़ना नहीं चाहता हूं। हर स्टेट में इलेक्शन होते हैं। जम्मू काश्मीर में भी हाल ही में इलेक्शन हुए हैं। हाल में वहां हुए इलैक्शन में हर तरह के हथकंडे इस्तेमाल किए गए हैं। कांग्रेस वहां अपोजीशन में हैं। लेकिन इसका मतलब यह नहीं है कि मुल्क की इंटेग्रेशन के खिलाफ कोई भी बात कह दी जाय। कई बातें कही गई हैं जो की इंटेग्रेशन के खिलाफ जाती हैं।

उसका नाम इलेक्शन में इस्तेमाल न किया गया हो । साफ तौर पर यह भी कहा गया कि खासतौर से जो वहां थोड़े बहुत हिन्दू रहते हैं, उनको कहा कि तुम लोग हिन्दुस्तान चले जाओ और अपनी औरतों को हमारे पास छोड़कर चले जाओ । यहां तक बातें कही गई ।

(व्यवधान)

श्री ए० नीलालोहितादसन नाडार : हिन्दू धर्म खतरे में है।...

(व्यवधान)

PROF. RUP CHAND PAL : He is making an allegation in the House...

(Interruptions)

MR. DEPUTY-SPEAKER : You please confine yourself to the supplementary Demands for Grants.

SHRI A. NEELALOHITHADASAN NADAR : You expunge his remarks also.

MR. DEPUTY-SPEAKER : I will go through the records. I will take care of it.

श्री पी० नामग्याल : मैं फिर क्वोट करता हूं, अगर आपको चाहिये तो । यह डेली रिकार्डर का सेम इश्यू है पेज 16 है ।

(व्यवधान)

MR. DEPUTY-SPEAKER : Instead of that book, why can't you take this book of Supplementary Demand for Grants ?

SHRI P. NAMGYAL : Sir, I am speaking on Demand No. 55 relating to Centre State relations.

(व्यवधान)

श्री पी० नामग्याल : आगे चलकर कहा है । डेली रिकार्डर के जुलाई इश्यू के पेज 16 से कोट करता हूं । श्री फारूख साहब कहते हैं-

"I do not want any interference from Hindustan. I do not want them to meddle in our affairs...."

(Interruptions)

PROF. RUP CHAND PAL : He connot do that......

(Insterruptions)

MR. DEPUTY-SPEAKER : If there is anything unparliamentary or deformatory, I will take care of that. I will definitely go through the records.

PROF. RUP CHAND PAL : He is making an allegation.

MR. DEPUTY-SPEAKER : That is why I say, I will go through the record. If it is an allegation or a defamatory remark, I will take care of that.

SHRI SONTOSH MOHAN DEV : He is speaking on Centre-State relations.

PROF RUP CHAND PAL : He has to abide by the rules.

(Interruptions)

MR. DEPUTY-SPEAKER : I will go through the record....

Mr. Namgyal. you please come to the Supplementary Demands.

श्री पी० नामग्याल : इस वक्त हालत ऐसे हो रहे हैं कि काश्मीर में हमारी जो मौजूदा सरकार है, वह तो मुल्क से अगल होने की बात करती है । संट्रल-स्टेट रिलेशन पर मैं बोल रहा हूं, इनको पता ही नहीं है ।

(व्यवधान)

श्री पी० नामग्याल : जनाव, "सन्डे" 7 से 13 अगस्त, 83 के दूसरे मैगजीन से मैं क्वोट करता हूं-

PROF. RUP CHAND PAL : He cannot make an allegation against a Chief Minister.

(*Interruptions*)

SHRI P. NAMGYAL : I do not know why it pinches them.

श्री ए० नीलालोहितादसन नाडार : हम लोग नहीं चाहते, आप चाहते हैं।

श्री पी० नामग्याल : बाद में आपने बोलना है, जबाव दे देना, उनकी तरफ से जो बोलना है बोलिये।

जो इलैक्शन हुआ था, उस वक्त वहां पर इलैक्शन होने के बाद फिर एक इंटरव्यू में चीफ मिनिस्टर कश्मीर ने कहा है कि :

(व्यवधान)

PROF. RUP CHAND PAL : Are we discussing the elections ? He is misusing the floor of the House by levelling allegations against the Chief Minister who is elected by the people.

SHRI P. NAMGYAL : Sir, I qoute : P. 51 Sunday 7-13 August, 1983 :

> "In any case, what is the solution ? If the Congress (I) which has filed 323 election petitions wants fresh elections, the only result will be more bitterness, more acrimony and an even more unstable atmosphere in Kashmir.**

इस पर मैं इसलिए एम्फेसिस दे रहा था कि सरकार एक कमीशन बना चुकी है। और तो छोड़ दीजिए,**

(व्यवधान)

PROF. RUP CHAND PAL : He is misusing the floor of the House.

** Not recorded.

MR. DEPUTY-SPEAKER : Please conclude.

SHRI MOOL CHAND DAGA : They make a demand. On the point he is referring.

PROF. RUP CHAND PAL : He is discussing elections. He is making baseless allegations.

MR. DEPUTY-SPEAKER : On many occasions, Hon. Members in this House have been referring to some quotations or the other from the press. If the Hon. Member quotes something from the press and if it is derogatory, defamatory or unparliamentary, the Chair will take care of it and it will not be allowed. If it is derogatory, I will not allow it. I will expunge it. Now the Hon. Member is quoting from the magazine. But what the Hon. Member is quoting is not relevant to the subject matter of the supplementary demand. Please come to the subject.

PROF. RUP CHAND PAL : That should be expunged.

MR. DEPUTY-SPEAKER : I will go through the record. You complete, Mr. Namgyal.

19.00 Hrs.

श्री पी० नामग्याल : मैं इसी डिमांड पर बोल रहा था।

मैं डिमांड नं० 63 के सम्बन्ध में यह कहना चाहता हूं कि 112 लो पावर टी वी ट्रांसमीटर्स और 13 हाई पावर टी वी ट्रांसमीटर्स लगाने के लिए आप ने इस में रुपया मांगा है और आप ने कहा है कि 70 परसेंट पापुलेशन इस में कवर होगी। लेकिन मेरी गुजारिश है कि जो बार्डर एरियाज हैं और साथ साथ जो एरियाज बहुत संसिटिव हैं, जैसे बंगला देश के साथ का बार्डर है, काश्मीर है, चाइना के साथ का बार्डर है इन बार्डर एरियाज को तरजीह देनी चाहिए क्योंकि इन एरियाज में

लोगों के पास एन्टरटेनमेंट के लिए कोई साधन नहीं होता है। यहां तक कि रेडियो भी नहीं है। लेकिन आप टी वी स्क्रीनिंग सेंटर्स बना सकते हैं ताकि गरीब लोग प्रोग्राम को देख सकें और वहां इन बार्डर एरियाज में हाई पावर ट्रांसमीटर्स लगाने चाहिए। बजाए इसके कि बड़े बड़े शहरों में आप लगायें। वहां भी लगाना चाहिए, उसके मैं खिलाफ नहीं हूं लेकिन प्रायर्टी उन बार्डर एरियाज को मिलनी चाहिए। लद्दाख और कारगिल को लो पावर ट्रांसमीटर के प्रोग्राम में शामिल किया गया है लेकिन मैं समझता हूं वहां पर हाई पावर ट्रांसमीटर लगाए जाने चाहिए क्योंकि मेरी जो कांस्टीटुएन्सी है वह तिब्बत के साथ मिलती है, हमारी बोली वे भी समझ लेते हैं और बोलते हैं और उनकी बोली हम भी समझ लेते हैं और बोलते हैं। इसी तरह से जो पाकिस्तान एक्यूपाइड़ एरियाज में बालतीस्तान का इलाके भी है वहां की बोली हम समझ लेते हैं और बोलते हैं और हमारी बोली वे समझ लेते हैं और बोलते हैं। इसलिए जरूरी है कि वहां पर हाई पावर ट्रांसमीटर लगाये जाने चाहिए ताकि पाकिस्तानी जो प्रोपैगेन्डा होते हैं उनको एफेक्टिवली काउन्टर किया जा सके। अभी तक लेह में मीडियम-वेव का 10 किलोवाट का रेडियो स्टेशन है, उसको दिन में दूर दराज इलाके में तो हम सुन नहीं सकते हैं, रात को ही सुन लेते हैं। लेकिन सोकाल्ड आजाद कश्मीर में रेडियो का हाई पावर ट्रांसमीटर लगा रखा है उसको हम दिन को सुन लेते हैं क्योंकि हमारी बोली भी एक है। तो उनके प्रोग्राम्स को काउन्टर करने की बहुत जरूरत है। इसीलिए बार्डर एरियाज में हमें ज्यादा कन्सेन्ट्रेट करना चाहिए और उसके बाद बाकी एरियाज में देना चाहिए।

इन चन्द अल्फाज के साथ, जो सप्लीमेंटरी डिमाण्ड्स यहां पर पेश की गई हैं उनकी मैं ताईद करता हूं।

شری پی نام گیال (لداخ) : ایادھیکش مہودے سپلیمنٹری ڈیمانڈ پر جو بحث چل رہی ہے اسں میں ، میں بھی اپنے وچار رکھنا چاہتا ہوں

ڈیمانڈس میں اگریکلچر اینڈ رورل ڈیولپمنٹ کے لئے ۱۲۵ کروڑ روپیہ۔ اریگیشن کے لئے ۲۵ کروڑ ۔ واٹر سپلائی کے لئے ۵، کروڑ انفارمیشن اور براڈکاسٹنگ کے لئے ۲۳۔۰۲ کروڑ اور پولیس ہوم وغیرہ پر بھی آپنے تھوڑی سی رقم مانگی ہے۔ میں زراعت کے بارے میں کہنا چاہتا ہوں ۔ زراعت اور متعلقہ محکموں کے لئے ۔ ۔ ۳۰ کروڑ روپیہ میں مین بجٹ میں رکھا گیا تھا ۔ یہ ان اسٹیٹس کے لئے تھا جن کا پرفورمینس اچھا ہو ۔ لیکن جیسا کر اور سدسوں نے بھی کہا ہے کر آپ کا مانیٹرنگ سسٹم کیا ہے پیسہ تو آپ دے رہے ہیں لیکن آپ کا مانیٹرنگ سسٹم ٹھیک نہیں ہے ۔ راؤ صاحب نے ریلیف کے سلسلے میں دو دن پہلے کہا تھا کر جو پیسہ یہاں سے جاتا ہے ان کا اسٹیٹس سے حساب لیا جاتا ہے ۔ جب تک اسٹیٹس سے حساب نہیں آجاتا تب تک ان کے لئے اگلی رقم ریلیز نہیں کی جاتی میں جاننا چاہتا ہوں کر ایسے وبھاگوں کے پاس بھی کوئی مانیٹرنگ سسٹم ہے جس سے دیئے جا رہے پیسے کا صحیح استعال ہو رہا ہے یا نہیں اس کا پتہ لگایا جا سکے ۔

مثال کے طور پر ابھی ڈوگرا صاحب نے کہا ۔ میری کانسی ٹیونسی میں خاص کر کارگل میں کولڈ ڈپوزٹ پروگرام چلتا تھا ۔ اسں کو سینٹرل نے ودھ ہیڈ کر لیا ۔ یہ کہہ کر کر وہاں پر رین فال زیادہ ہے۔

اس سلسلے میں ایک بات میں کہنا چاہتا ہوں مثال کے طور پر کرگل میں ایک سڑک پر تین تین بار بل نکالا گیا ۔

جیسا کر ہمیں پتہ ہے کر پی ڈبلیو ڈی کا ایک روڈ ہے اور پہلے پی ڈبلیو ڈی نے اسں سڑک کو بنایا ۔ اور بل نکالا ۔

بعد میں این ای ایس نے بھی اس سڑک پر NES کے اکاونٹ میں سے بل نکالا ۔ اور پھر ڈپوزٹ ڈیولپمنٹ پروگرام کے تحت بھی اسں سڑک کے لئے پیسہ نکالا جاتا رہا ۔ کوئی نیا کام نہیں کیا گیا.

اس طرح سے دوسری اسکیمز میں بھی ہوا ہے اگریکلچر میں اری گیشن میں بھی پی ڈبلیو ڈی میں ڈرنکنگ واٹر میں پاور میں ہوا ہے ۔ دو دو تین تین بار اس اسکیم کے واسطے پیسے نکالے گئے اور پتہ ہی نہیں چلتا ہے کہ وہ پیسہ کہاں گیا ۔ دیکھنے والا کوئی ہے یا نہیں ہے۔ خاص طور سے جموں کشمیر کی بات میں کرتا ہوں ۔ وہاں جو اپوزیشن ہے کہیں اسں کو کرش کرنے کے لئے وہ پیسہ استعال تو نہیں ہوا ہے ۔ حال ہی میں وہاں الیکشن ہوئے ہیں ۔ اسں کے واسطے یہ سارا پیسہ استعال ہوتا رہا ہے ۔ اس واسطے جو پیسہ آپ دے رہے ہیں اسکے مانیٹرنگ کا کوئی نہ کوئی طریقہ آپکو نکالنا پڑے گا ۔ اگر اس طرح کی فراڈ جو ہماری اسٹیٹ میں چلتی ہے وہ دوسرے اسٹیٹس میں بھی چلتی ہو تو پھر اس ملک کا خدا ہی حافظ ہے ۔ میرا خیال ہے کر دوسری اسٹیٹس میں ایسا نہیں ہوتا ہوگا۔

SHRI A. NEELALOHITHADASAN NADAR : Is the discussion regarding the Demands for grants for Jammu & Kashmir.

شری پی۔ نام گیال : یہ رننگ کمینٹری کرتے رہتے ہیں ان کی بات کو آپ نہ سنیئے۔ جہاں تک سینٹر اسٹیٹ ریلیشن کا سمبندھ ہے آپ نے سرکاریہ کمیشن بٹھایا ہے ۔ یہ اچھی بات ہے ۔ جہاں تک جموں کشمیر کا سمبندھ ہے آپ نے اس کو آرٹیکل نمبر ۳۷۰ کے تحت اسپیشل اسٹیٹس دیا ہے ان کے اسپیشل سیٹ اپ کو مانا ہے صحیح ڈھنگ سے اس پر بھی دوبارہ دیکھنے کی ضرورت ہے ۔ اسپیشل اسٹیٹس کے نام پر سینٹرل گورنمنٹ کو بلیک میل کیا جا رہا ہے ۔ یہ نہیں ہونا چاہیئے ۔ میں مثال دیتا ہوں ۔ فاروق صاحب نے پیسے کے بارے میں حال میں کیا کہا ہے اس کو آپ دیکھیں ۔

PROF. RUP CHAND PAL (Hooghly) : Sir, he says that the State Government is blackmailing the Central Government. You should expunge it.

SHRI P. NAMGYAL : I want that it should be on the record.

(Interruptions)

MR. DUPUTY-SPEAKER : I will go through the record.

شری پی۔ نام گیال

دلی ریکارڈ کے جولائی اشو سے میں تھوڑا سا آپکو پڑھ کر سنانا چاہتا ہوں ۔ اس کو کوٹ کرنا چاہتا ہوں اس کا کیپشن ہے۔

Graveyard of Democracy. This is in DELHI RECORDER of July issue.

تاریخ ۱۰ پر چیف منسٹر نے کیا کہا ہے اس میں لکھا ہے۔

"Addressing the inaugural function of a hotel at Dal Loke, Farooq said that if the Government of India went on refusing to raise enough money for development of his State, he would ask the "Arab brothers" straight away for funds."

اس کا کیا مطلب ہے ۔ چوں کہ آپ نے بلیک میل کی بات پر اعتراض کیا ہے اس لئے میں نے یہ بات آپ کے سامنے رکھی ہے ۔ ان کا کہنا ہے کہ اگر یہاں سے پیسہ نہیں ملے گا تو ہم عرب کنٹریز سے پیسہ لیں گے ۔ ایسی باتیں کہی جائیں یہ بہت خطرناک ہے ۔ سرکاریہ کمیشن آپ نے بنایا ہے ۔ اور اس کو ان باتوں کو بھی دیکھنا چاہیئے ۔ جہاں تک جموں کشمیر کے اسپیشل اسٹیٹس کی دفعہ ۳۷۰ کی بات ہے ہم بھی اس کی تائید کرتے ہیں ۔ لیکن اس کا یہ مطلب نہیں ہے کہ جو مرضی ہو وہ کرو اور سینٹر کو کوئی مانے ہی نہ ۔ آگے چل کر وہ کیا کہتے ہیں چوں کہ جج نہیں ہے اس واسطے میں اس کو پڑھنا نہیں چاہتا ہوں ۔ ہر اسٹیٹ میں الیکشن ہوتے ہیں ۔ جموں کشمیر میں بھی حال ہی میں الیکشن ہوئے ہیں ۔ حال میں وہاں ہوئے الیکشنز میں ہر طرح کے ہتھکنڈے استعمال کئے گئے ہیں ۔ کانگریس وہاں اپوزیشن میں ہے۔ لیکن اس کا مطلب یہ نہیں ہے کہ ملک کی انٹیگریشن کے خلاف کوئی بھی بات کہہ دی جائے کئی باتیں کہی گئی ہیں جو ملک کی انٹیگریشن کے خلاف جاتی ہیں ۔

اس کا نام الیکشن میں استعمال نہ کیا گیا ہو ۔ صاف طور پر یہ بھی کہا گیا کہ خاص طور سے جو وہاں تھوڑے بہت ہندو رہتے ہیں ان کو کہا کہ تم لوگ ہندوستان چلے جاؤ اور اپنی عورتوں کو ہمارے پاس چھوڑ کر چلے جاؤ ۔ یہاں تک باتیں کہیں گئیں ۔

.. (انٹرپشن)

شری نیل لوہیت داسن نادار ..

ہندو دھرم خطرے میں ہے ۔

.... (انٹرپشن) ..

PROF. RUP CHAND PAL : He is making an allegation in the House.

(Interruptions)

MR. DEPUUY-SPEAKER : You please Confine yourself to the Supplementary Demands for Grants.

SHRI A. NEELALOHITHADASAN NADAR : You expunge his remarks also.

MR. DEPUTY-SPEAKER : I will go through the records. I will take care of it.

شری پی نام گیال :
میں پھر کوٹ کرتا ہوں اگر آپ کو چاہیے تو ۔ یہ ڈیلی ریکارڈ کا سیم اشو ہے ۱۶ جون ہے ۔

.....(انٹرپشن).....

MR. DUPUTY-SPEAKER : Instead of that book, why can't you take this book of Suppiementary Demands for Grants ?

SHRI P. NAMGYAL : Sir, I am speaking on demand No. 55 relating to Centre-State relations.

شری پی نام گیال :-
آگے چل کر کہا ہے ۔ ڈیلی ریکارڈ کے جولائی اشو کے ۱۶ جون سے کوٹ کرتا ہوں ۔ شری فاروق صاحب کہتے ہیں ۔

"I do not want any interference from Hindustan. I do not want them to meddle in our affairs...."

(Interruptions)

PROF. RUP CHAND PAL : He can not do that....

(Interruptions)

MR. DEPUTY-SPEAKER : If there is anything unparliamentary or defamatory, I will take care of that. I will definately go through the records.

PROF. RUP CHAND PAL : He is making an allegation.

MR. DEPUTY-SPEAKER : That is why I say, I will go through the record. It it is an allegation or a defamatory remark, I will take care of that.

SHRI SANTOSH MOHAN DEV : He is speaking on Centre-State relations.

PROF. RUP CHAND PAL : He has to abide by the rules.

(Interruptions)

MR. DEPUTY-SPEKER : I will go through the record.

Mr. Namgyal, you please come to the Supplementary Demands.

شری پی نام گیال
اس وقت حالات ایسے ہو رہے ہیں کہ کشمیر میں ہماری جو موجودہ سرکار ہے وہ تو ملک کے الگ ہونے کی بات کرتی ہے ۔ سینٹرل اسٹیٹ ریلیشن پر میں بول رہا ہوں انکو پتا ہی نہیں ہے .....(انٹرپشن)۔

شری پی نام گیال :-
جناب سنڈے ، ۷ سے ۱۳ اگست ۸۳ کے دوسرے میگزین سے میں کوٹ کرتا ہوں ۔

PPRO. RUP CHAND PAL : He can not make an allegation against a Chief Minister.

(Interruptions)

SHRI P. NAMGYAL : I do not know why it is pinches them.

شری نیل لوہت داس داٹار :-
ہم لوگ نہیں چاہتے آپ چاہتے ہیں ۔

شری پی نام گیال :-
بعد میں آپ نے بولنا ہے جواب دے دینا ان کی طرف سے جو بولنا ہے بولیئے ۔
جو الیکشن ہوا تھا اس وقت وہاں پر الیکشن ہونے کے بعد پھر ایک انٹرویو میں چیف منسٹر کشمیر نے کہا ہے کہ ..(انٹرپشن)...

PROF. RUP CHAND PAL : Are we discussing the elections ? He is misusing the floor of the House by levelling allegations against the Chief Minister who is elected by the people.

PROF. P. NAMGYAL : Sir, I quote P. 51 Sunday 7-13 August, 1983 :

"In any case, what is the solution ? If the Congress (I) which has filed

323 election petitions wants fresh elections, the only result will be more bitterness, more acrimony and an even more unstable atmosphere in Kashmir. Dr. Abdullah has said that if fresh elections are ordered, then he would lke U. N. observers, since he longer trusts the Election Commission. Moulvi Farooq said pretty much the same thing**"

اس پر میں اس لئے ایگزیمپلس دے رہا تھا کہ سرکار ایک کمیشن بنا چکی ہے۔ اور تو چھوڑ دیئے۔
(انٹرپشن)

PROF. RUP CHAND PAL : He is misusing the floor of the House.

MR. DEPUTY-SPEAKER : Please conclude.

SHRI MOOL CHAND DAGA : They make a demand. On that point he is referring.

PROF. RUP CHAND PAL : He is discussing elections. He is making baseless allegations.

MR. DEPUTY-SPEAKER : On many ocasions, Hon. Members in this House have been referring to some quotations or the other from the press. If the Hon. Member quotes some thing from the press and if it is derogatory, defamatory or unparliamentary, the Chair will take care of it and it will not be allowed. If it is deregatory, I will not allow for it. I will expunge it. Now the Hon. Member is quoting from the Magazine. But what the Hon. Member is quoting is not relevant to the subject matter of the supplementary demand. Please come to the subject.

PROF. RUP CHAND PAL : That should be expunged.

MR. DEPUTY-SPEAKER : I will go through the record. You complete, Mr. Namgyal.

شری پی نامگیال : میں اسی ڈیمانڈ پر بول رہا تھا

میں ڈیمانڈ نمبر ۶۳ کے سمبندھ میں یہ کہنا چاہتا ہوں کہ ۱۱۲ لو پاور ٹی وی ٹرانسمیٹرس اور ۱۳ ہائی پاور ٹی وی ٹرانسمیٹرس لگانے کے لئے آپ نے اس میں روپیہ مانگا ہے اور آپ نے کہا ہے کہ ۷۰ پرسینٹ پاپولیشن اس میں کور ہو گی۔ لیکن میری گذارش ہے کہ جو بارڈر ایریاز ہیں اور ساتھ ساتھ جو ایریاز بہت سینسیٹو ہیں جیسے بنگلہ دیش کے ساتھ کا بارڈر ہے کشمیر ہے چائنا کے ساتھ کا بارڈر ہے ان بارڈر ایریاز کو ترجیح دینی چاہئے کیونکہ ان ایریاز میں لوگوں کے پاس انٹرٹینمنٹ کے لئے کوئی سادھن نہیں ہوتا ہے۔ یہاں تک کہ ریڈیو بھی نہیں ہے۔ لیکن آپ ٹی وی سکریننگ سنٹرس بنا سکتے ہیں تاکہ غریب لوگ پروگرام کو دیکھ سکیں اور ان بارڈر ایریاز میں ہائی پاور ٹرانسمیٹرس لگانے چاہئیں۔ بجائے اس کے کہ بڑے بڑے شہروں میں آپ لگائیں۔ وہاں بھی لگنا چاہئے۔ اس کے میں خلاف نہیں ہوں لیکن پرائیورٹی ان بارڈر ایریاز کو ملنی چاہئے۔ لداخ اور کارگل کو لو پاور ٹرانسمیٹر کے پروگرام میں شامل کیا گیا ہے لیکن میں سمجھتا ہوں وہاں پر ہائی پاور ٹرانسمیٹر لگانے چاہئیں، کیونکہ میری جو کانسٹی چیوینسی ہے وہ تبت کے ساتھ ملتی ہے ہماری بولی وہ بھی سمجھ لیتے ہیں اور بولتے ہیں اور ان کی بولی ہم بھی سمجھ لیتے ہیں اور بولتے ہیں اور ہماری بولی وہ سمجھ لیتے ہیں۔ اسلئے ضروری ہے کہ وہاں پر ہائی پاور ٹرانسمیٹر لگائے جانے چاہئیں تاکہ پاکستانی جو پراپیگنڈہ کرتے ہیں ان کو افیکٹولی کاونٹر کیا جا سکے۔ ابھی تک لیہہ میں میڈیم ویو کا ۱ کلو واٹ کا ریڈیو اسٹیشن ہے اسکو دن میں دور دراز علاقے میں تو ہم سن نہیں سکتے ہیں، رات کو ہی سن لیتے ہیں۔ لیکن سو کالڈ آزاد کشمیر میں ریڈیو کا ہائی پاور ٹرانسمیٹر لگا رکھا ہے اس کو ہم دن کو سن لیتے ہیں کیونکہ ہماری بولی بھی ایک ہے۔ تو اس کے پروگرام کو کاونٹر کرنے کی بہت ضرورت ہے۔ اسلئے بارڈر ایریاز میں ہمیں زیادہ کنسنٹریٹ کرنا چاہئے اور اس کے بعد باقی ایریاز میں دینا چاہئے۔

ان چند الفاظ کے ساتھ جو سپلیمینٹری ڈیمانڈس یہاں پریزینٹ کی گئی ہیں ان کی میں تائید کرتا ہوں۔

MR. DEPUTY-SPEAKER : Mr. Neelalohithadasan Nadar. My request is that no Member should interrupt Mr. Nadar, Otherwise, he will take more time.

SHRI A. NEELALOHITHADASAN NADAR (Trivandrum) . Sir, I am here to oppose the Supplementary Demands for Grants. Before entering into the subject. I have rather been driven by one hon. Member of this House who initiated the discussion on behalf of the ruling Party to touch an important subject. Mr. Uma Kant Mishra who spoke was advocating for reservation on economic basis. Those who are advocating reseravation on the basis of economic backwardness are themselves failing to understand the social realities in which the

** Not recorded.

whole Indian society is put today. As you may be aware, oures has been a caste-based society for so many years...

MR. DEPUTY-SPEAKER : You address the Chair.

SHRI A. NEELALOHITHADASAN NADAR : As you know, Sir, in your own State under the leadership of late Shri E.V. Ramaswamy Naicker and in my State under the leadership of Narayana Guru and other social reformers, there have been so many social movements. Only because of those movements in some States including your State, my State, Karnataka and some other States, the backward classes have got the benefit of some reservation in jobs. The Scheduled Castes and Scheduled Tribes have been provided with the opportunity for reservation in Central Government services also. But this reservation in jobs has been provided not as something to uplift the economic standard, but it has been given as an opportunity to those sections of the people, who have been kept away from power for a long time, to share power. Even after 36 years of independence, those sections have been kept away from power.

You analyse and you may make a survey of the Central Government service and the State Governments services as also in para-military forces to see how much reservations are kept for the backward class people such a scheduled castes, scheduled tribes and other minorities. Even now to a certain extent reservations to these sections of the community, i.e., for Scheduled Castes and Scheduled Tribes are continued. So, reservations for the weaker sections, the minorities, may be made in the Central Government service, in the State Government services and other undertakings run by the finances of the States or the Central Government either directly or indirectly. I am forced to say this because the first speaker from the ruling party pointed out this thing. I am supporting the view of Mr. Somnath Chatterjee that the supplementary demands of this Government after six months of the budget show that this is a failuce of the Government in the budgetary process. This Government has no proper direction either regarding the budget or regarding the planning.

AN HON. MEMBER : Let Shri Bahuguna show that.

SHRI A. NEELALOHITHADASAN NADAR : I am proud to say this. He said that at the time when he was the Chief Minister of U.P. If he has got the opportunity, he may say how to rule the country. He will no doubt show you that at the appropriate time. Please wait for some time.

MR. DEPUTY SPEAKER : You address the Chair. I take care of it.

SHRI A. NEELALOHITHADASAN NADAR ; Sir, we are having this Government. The Prime Minister, in her own way, tells that there is a foreign hand in everything.

MR. DEPUTY-SPEAKER : This is this first time that you are saying that.

SHRI A. NEELALOHITHADASAN NADAR : Moreover, after six months or eight months after coming into power, there was the Meenakshipuram incidence where some people adopted to themselves the Muslim religion. Then there was a trouble in Assam. There was trouble in Assam, in Punjab and eaerywhere. Government and the Prime Minister are saying that there is a foreign hand. I am not saying that. In the budget, in the planning and all these things, this Government is being controlled by the foreign elements. foreign forces, multi-nationals and foreign world economic powers and world capitalists. After this Government came to power, we have seen the black bearer bond schemes. Then this Government has taken money from the I.M.F. There were overwhelming objections in this House and also outside throughout the country as well. I want to know from the hon. Minister, through you, what is the position of this black money bearer bonds. What is the assessment of the Government about the black money and what is the assessment of the Government regarding the IMF, loan (*Interruptions*) Again, Government is trying to allow the multi-nationals to capture the whole economy of our nation through the non-residents' investing their money. Coming to the supplementary demands, if they are

voted and passed, these will only go to some bureaucrats etc. who may put them in their own pockets. Throughout the country, we can see only corruption Our Prime Minister is saying that corruption is a global phenomenon.

It is a pity that we are having this Prime Minister as far as our country is concenned.**

MR. DEPUTY-SPEAKER : Come to Supplementary Demands.

SHRI A. NEELALOHITHADASAN NADAR : The Government of India has failed for the last 36 years to distribute the funds properly to the States. For example, Kerala has been neglected as far as distribution of funds is concerned. Government has announced some concessions to 'no industries districts' but I am sorry to point out that Kerala has been neglected in this matter, even though there are districts in Kerala where there is no industry.

Similarly, industrialisation of Kerala has never been looked at with sympathy by the Centre. Our traditional industries like coir, rubber, chashew, etc. are facing crisis. I seek the assistance of the Central Government for re-vitalisation of these traditional industries. Similarly, as had been pointed out during the zero hour we are going to celebrate our 'Onam' festival. Onam is the only national festival in the entire country which is celebrated by all without any distinction whether he is a Muslim, Christian or a Hindu. During this 'Onam' festival people of Kerala have to starve because as per requirement we should have 320 gms per adult per day. If it is to be fulfilled then Central Government should allot 2 lakh tonnes of rise to Kerala. They are allotting only 1.10 lakh tonnes. I request the Central Government to allot 2 lakh tonnes of rice during this Onam month to be distributed through ration shops.

Sir, recently we were forced to purchase rice from some other States. While rice purchases from other States were carried out in lorries with valid permit the same were stopped at different places in border States for weeks and we were put to hardship. Similarly because of the unrealistic and pro-capitalist import policy of this Government our agricultural production such as cocoa, rubber, etc. are suffering. Government is allowing import of formic acid. There are only two units in India which manufacture this acid. They are Kerala Acids and Chemicals Ltd. and Periyar Chemicals Ltd. They are facing crisis because of this government's policy to allow import of formic acid. I request the Government to stop import of this formic acid.

18.54 hrs.

[MR. SPEAKER *in the Chair*]

Similarly Government is not taking care of the projects put forward by the Kerala government. In my own place there is Vizhinjan fishing harbour project. Actually the construction of this projected was inaugurated by late Shis S.K. Patil, the then Minister for Agriculture and Food in 1962. In 1979 Kerala government had submitted a proposal for the second and third stages of the project but the Government of India has not sanctioned the project so far.

Similarly, Sir, regarding the development of minor ports like Vizhingam, Neendakara, Veypore and Azhikkal for which the Kerala Government has already put forward their proposals, they may kindly be sanctioned immediatel so that the work for these ports can be taken up.

Sir, we are operating international flights from Trivandrum. But so far the Trivandrum Airport has not been declared as an International Airport. I do not know why the State of Kerala has been treated with scant attention by the Central Government. Similarly, we have been pressing for the establishment of the National Institute of Ayurveda at Trivandrum, for the last so many years. This proposai has been pending with the Central Government for clearance.

Sir, recently, during the visit of the hon. Minister for Information & Broadcasting, to Kerala, the hon. Minister had promised that the Central Government would estab-

**Expunged as ordered by the chair.

lish a Regional Censor Board Office at Trivandrum by the end of this year. But the recent press report says that some official in the Information & Broadcasting Ministry has written on the file that there is no need of having such a Regional Censor Board Office at Trivandrum. I would request the Government to consider establishment of the Regional Censor Board Office in Trivandrum at the earliest. Sir, because of the rigid attitude towards the States like Kerala, I oppose the Supplementary Demands for Grants.

श्री चन्द्रपाल शैलानी (हाथरस) : माननीय अध्यक्ष जी, माननीय वित्त मंत्री जी ने इस सदन में अनुदानों की जो अनुपूरक मांगें प्रस्तुत की हैं मैं उनका पुरजोर शब्दों में समर्थन करता हूं।

श्रीमन् ऐसा देखने में आया है कि हर साल बजट सदन में प्रस्तुत किया जाता है और जहां तक मेरी याद काम करती हैं, एकाध साल को छोड़ कर हर साल जनता पर नये नये टैक्स लगाये जाते हैं और लगाये भी जाने चाहिएं। क्योंकि सरकार के पास अपना खजाना भरने के लिए यही एक उपाय है जिससे कि वह अपना खजाना भर सकती है। उस खजाने से फिर सरकार देश के निर्माण के लिए, देश के विकास के लिए, देश को आगे बढ़ाने के लिए खर्च करती है।

मेरे विरोध पक्ष के साथियों को नहीं मालूम कि सरकार को कितना खर्चा करना पड़ता है। उस खर्चे को पूरा करने के लिए आखिर सरकार को काफी साधन जुटाने ही पड़ेंगे। सरकार के पास कोई ऐसा पेड़ तो नहीं है जिससे कि रुपया बरसता हो। जब तक टैक्स नहीं लगेंगे तब तक कृषि, सिंचाई और उद्योग के क्षेत्र में सरकार निरन्तर तरक्की कैसे कर सकती है।

36 साल की आजादी के बाद हम देखते हैं कि हमारे देश ने आशातीत उन्नति की है और विकास किया है। 15 अगस्त, 1947 के पहले जहां हमारे देश में सुई तक नहीं बनती थी जो कि हमें विदेशों से मंगानी पड़ती थी, वहां आज इस देश में रेलें, रेलों के बड़े बड़े इंजन, मोटरें, साईकिलें और हवाई-जहाज तक बनने लगे हैं। हमने इन सब को बनाने की क्षमता प्राप्त कर ली है। यह हमारे देश की जनता की कड़ी मेहनत का फल है और देश को श्रीमती इन्दिरा गांधी और पंडित जवाहर लाल नेहरू के रूप में प्राप्त सशक्त नेतृत्व का परिणाम है।

श्रीमन् मैं करों का विरोधी नहीं हूं। जब तक कर नहीं लगेंगे तब तक विकास कार्य कैसे हो सकते हैं। लेकिन नए टैक्स लगाने से पहले मैं इस बात का भी हिमायती हूं कि देश के बड़े बड़े उद्योगपत्तियों, पूंजीपतियों और व्यापारियों पर जो कर बकाया है, उसको पहले वसूल किया जाए। अरबों रुपया इन पर बकाया पड़ा हुआ है। इसको वसूल करने के लिए सरकार को जीतोड़ प्रयास करना चाहिए। अभी मैं एक मैगजीन में पढ़ रहा था कि इन लोगों पर हर वर्ष करीब 540 करोड़ रुपया कर का बकाया रह जाता है जिसको ये लोग रोक लेते हैं। मेरा अनुरोध है कि नए टैक्स लगाने से पहले हमें ऐसे तरीके अख्तियार करने चाहिए जिससे इनकी तरफ एक भी पैसा बकाया न रहे। जो लोग जानबूझ कर टैक्स नहीं देते उनके खिलाफ सख्त कार्यवाही की जानी चाहिए। यह बात सही है कि कभी कभी कानून भी इसमें आड़े आते हैं, लोग अदालती स्टे ले आते हैं। अदालतों का इसमें सहारा लिया जाता है जो कि बहुत गलत बात है।

हमारा देश कृषि के क्षेत्र में, औद्योगिक क्षेत्र में उन्नति कर रहा है। लेकिन कुछ इलाके ऐसे हैं जहां पर औद्योगिक क्षेत्र में अभी उन्नति नहीं हुई है। पिछड़े इलाकों में उद्योगों में सरकार रियायत देती है, लेकिन यह

देखा गया है कि इस रियायत का भी नाजायज फायदा उठाया जाता है। हमारे देश में करीब 374 जिले हैं और इनमें से 88 जिले ऐसे हैं जहां पर एक भी औद्योगिक इकाई नहीं है। मेरा सरकार से अनुरोध है कि जिन जिलों में बड़े उद्योग नहीं हैं, वहां पर स्थापित किए जाएं, चाहे वे प्राइवेट सेक्टर में हों या पब्लिक सेक्टर में हों। वहां का औद्योगीकरण होना चाहिए।

बीस सूत्री कार्यक्रम की भी चर्चा की गई है। बीस सूत्री कार्यक्रम ने इस देश को बहुत कुछ दिया है। अगर इसको सही तरीके से कार्यान्वित किया जाए तो इस देश से गरीबी मिटाने में, छुआछूत मिटाने में, समाजवाद लाने में काफी सहायता मिल सकती है। इस देश के लोगों में जो अमानुषिकता की भावनाएं पैदा हो रही हैं, वे भी इसके जरिए दूर हो सकती हैं।

हमारे देश में बहुत बड़ी तादाद में ऊसर और बंजर जमीन पड़ी हुई है। अगर बीस सूत्री कार्यक्रम के अंतर्गत यह जमीन भूमिहीन लोगों, अनुसूचित जाति और अनुसूचित जनजाति के लागों और कमजोर वर्ग के लोगों में वितरीत कर दी जाए तो इस देश की गरीबी और बेरोजगारी काफी हद तक दूर हो सकती है। अलीगढ़ जिले में ही 80 हजार एकड़ जमीन ऊसर बंजर पड़ी है। इस पर कुछ पैदा नहीं होता। उत्तर प्रदेश के 57 जिले हैं और गेहूं के उत्पादन में हमारे जिले का दूसरा नबंर है। पहला नबंर बुलदंशहर का है अगर इस 80 हजार एकड़ जमीन को उपजाऊ बना दिया जाए तो हमारा जिला हिन्दुस्तान का सबसे ज्यादा गेहूं उत्पादक जिला बन सकता है।

इसलिए मेरा निवेदन है कि सरकार भूमि सुधार कार्यक्रम की तरफ विशेष तवज्जह दे। कहा जाता है कि सरकार इस ओर प्रयत्नशील हैं लेकिन आज भी बिहार, मध्यप्रदेश, उत्तर प्रदेच में ऐसे किसान हैं जिनके पास हजारों एकड़ जमीन अब भी पड़ी हुई है। ऐसे भी लोग हैं देश में जिनके पास एक इंच भी जमीन नहीं हैं। इस वास्ते भूमि सुधारों की ओर विशेष ध्यान देने की जरूरत है। हमारे देश में 70-80 प्रतिशत ऐसे लोग हैं जो खेती करते हैं या किसी न किसी तरह से खेती पर निर्भर करते हैं फिर चाहे वे खेत मजदूर ही क्यों न हो। जिनके पास अपनी नहीं है उन में बीस सूत्री-कार्यक्रम के अन्तर्गत जमीन तकसीम की जानी चाहिये। मुझे अफसोस के साथ कहना पड़ता है कि बहुत सी जगहों पर कमजोर वर्ग के लोगों को जिनको जमीन दी गई हैं, जमीन का कब्जा नहीं मिल पाया हैं और वे जमीन के मालिक नहीं बन पाए हैं। इस ओर आप विशेष ध्यान दें।

बीस सूत्री कार्यक्रम का जहां तक सम्बन्ध है आई आर डी स्पेशल कम्पोनेंट प्लान के तहत अनुसूचित जातियों के लोगों को, कमजोर वर्ग के लोगों को बेंकों से रुपया देने की बात का बड़ा प्रोपेगंडा हुआ, मुनादी पिटी और जब लोग बड़ी उम्मीद लगा कर बेंकों में गए तो उनको वहां खड़े रहना पड़ा और उनकी जो आशा थी वह निराशा में बदल गई। अगर किन्हीं को रुपया मिला भी तो जिस को डेढ़ या ढाई या पांच हजार मिला, उसमें से आधी से ज्यादा रकम उसको रिस्वत के रूप ने चाहे बेंक के कर्मचारी को और चाहे दूसरे सरकारी कर्मचारियों को देनी पड़ी। हम जन प्रतिनिधि हैं। सुबह से शाम तक लोगों के बीच में रहते हैं। दुखी पीड़ित लोग हमारे पास आते हैं और अपना दुखड़ा हमारे सामने रोते है। उनकी बड़ी दुर्दशा हुई है। अनुरोध मेरा है कि प्रधान मंत्री जी ने जो बीस सूत्री कार्यक्रम गरीबों की बहबूदी के लिए, भलाई के लिए, तरक्की के लिए बनाया अगर उसकी यही दशा रही तो जनता का उससे विश्वास उठ जाएगा और इसके फिर उलटे परिणाम निकलेंगे। मेरा

निवेदन है कि इसका सर्वे कराया जाए और चाहे सैल हो या डिपार्टमैंट हो, इसके लिए खोला जाए और वह इस बात की जांच करे कि बीस सूत्री कार्यक्रम को लागू करने में सरकारी कर्मचारी, बड़े, बड़े जमींदार या बड़े-बड़े लोग कौन हैं जो बाधा पैदा कर रहे हैं, कौन हैं जो रोड़ा अटका रहे हैं और उनको रास्ते से हटाए।

कुछ दिनों से चर्चा चल रही है कि शायद हमारा फाइनेंशियल यीअर बदला जाने वाला है। हमारा वित्त वर्ष अप्रैल से मार्च तक चलता है इस वक्त। वित्त मंत्री श्री प्रणव मुखर्जी ने भी अपनी राय जाहिर की है अगर विशेषज्ञों और सदन की राय हो तो वित्त वर्ष को वदला जा सकता है। हकीकत यह है कि अगर अक्तूबर से सितम्बर तक इसको कर दिया जाए तो उससे कई लाभ होंगे। बरसात तब तक समाप्त हो जाती हैं और हमें पता चल जाता है कि आने वाले समय में हमें फायदा होगा या नुकसान होगा और इसके अनुसार हम अपना वजट बना सकते हैं। आज तक यह अंग्रेज की परम्परा चली आ रही है जिससे हम चिपके बैठे हैं। अगर वास्तव में देखा जाए तो आज भी हम किसी न किसी जमाने में अंग्रेज के गुलाम हैं।

आई ए एस, आई पी एस को आप लें। देखने में शक्ल सूरत से तो वे हिन्दुस्तानी लगते हैं लेकिन उनकी भावनाएं देखें, उनकी बिचारधारा देखें, उनकी बातें सुनें तो वे अंग्रेज के भी बाप हैं। एक एस डी एम जिसकी सर्विस एक दो साल से ज्यादा नहीं होगी, वह क्या कहता है किसान को यह मैं आपको बताना चाहता हूं। वह किसान जो कड़कती हुई सर्दी में खेत को नहर और लम्बे का पानी लगता है, मई, और जून की तपती हुई धूप में गेहूं निकालता है, उसकी फसल मारी जाती है और उसके खेत में पैदावार नहीं हो पाती है और वह समय पर लगान और आवपाशी के पैसे नहीं दे पाता है तो वह एस.डी.एम. कहता है कि इसको पेड़ पर उलटा लटका दो इसके घर वाले आएंगे और आकर पैसा देकर छुड़ा कर ले जाएंगे। यह बात वह उस किसान से कहता है जो देश का निर्माता है, जो देश के लोगों का पेट पालता है। इस तरह की जहनियत नौकरशाही में पनपती जा रही है आई. ए, एस, आई पी, एस. पी सी एस, के लोगों में यह जो जहनियत पनपती जा रही है यह बहुत घातक है और इसको अगर नहीं बदला गया, नौकरशाही को अगर कंट्रोल नहीं किया गया तो मैं बड़े विनम्र शब्दों में कहना चाहता हूं कि जनता एक दिन विद्रोह के रास्ते पर चल पड़ेगी और जिस जनता ने अंग्रेज को उसके जुल्म और अत्याचार की वजह से खदेड़ बाहर किया है, सात समुद्र पार कर दिया है, वह इस हिन्दुस्तानी अंग्रेज को जो काला अंग्रेज है, भी वस में कर लेगी और यह उसके लिए कोई बडी बात नहीं है।

20-सूत्री कार्यक्रम पर हमारे बहुत से साथियों ने विचार प्रकट किये हैं। इसे लागू करने म सरकार को बड़ी सतर्कता वरतनी चाहिये। अगर कहीं किसी तरीके से भो इ न कमी आती है तो यह देश के लिए बड़ी शर्म की बात होगी कि इतनी महान प्रधान मंत्री ने इतने अच्छे कार्यक्रम दिये लेकिन नौकरशाही ने उन्हें चलने नहीं नहीं दिया। बाद में हम इसके लिये पछताते रहेंगे कि काश यह कार्यक्रम कार्यान्वित हो जाते तो देश आगे बढ़ता।

अन्त में मैं आपको धन्यवाद देता हूं कि आपने मुझे बोलने का अवसर दिया।

प्रो० सत्यदेव सिंह (छपरा) : अध्यक्ष महोदय, मैं माननीय सदस्य श्री सोमनाथ चटर्जी के कुछ सुझावों से सहमत नहीं हूं। यह बात सही है कि राज्यों को कुछ स्वायत्तता मिलनी चाहिये, लेकिन इतिहास साक्षी है कि जब, जब प्रान्तीयता बढ़ी है, तब-तब देश को खतरा हुआ है। इसलिये राष्ट्रीय एकता और स्वतंत्रता के,

लिये परमावश्यक है कि हमारा केन्द्र सबल हो बिना केन्द्रीय सरकार के सबल हुए यह सभव नहीं है कि देश शक्तिशाली हो सके और आगे बढ़ सके। उन्होंने यह भी कहा कि आज चारों तरफ अभाव है, इसके लिये उत्तरदायी कौन है और बेरोजगारी के लिये उत्तरदायी कौन है ?

मेरा कहना यह है कि उनकी सरकार पश्चिम बंगाल में है, कितने प्रतिशत लोग वहां पर रोजगार पा सके हैं ? कितनी कमियां और त्रुटियां उस प्रदेश में हैं ?

(व्यवधान)

जब पश्चिम बंगाल की सरकार वहां इस समस्या को नहीं सुलझा सकी, यह उनके दल की सरकार है, तो उनको को नैतिक अधिकार नहीं है कि वह किसी दूसरी सरकार की आलोचना करें। पहले वह आदर्श और नमूना पेश करें।

(व्यवधान)

श्री चन्द्रपाल शैलानी : पश्चिम बंगाल में बेरोजगारों को भत्ता दिया जाता हैं, टिकिट होल्डरों को पैसा दिया जाता है और वे लोग पार्टी का काम करते हैं। यह इनका समाजवाद है।

PROF. RUP CHAND PAL : That is not true at all. Who is responsible for unemployment throughout the country ?

प्रो० सत्यदेव सिंह : माननीय चटर्जी साहब ने यह भी कहा है कि केन्द्र के दबाब को राज्य सरकार बर्दाश्त नहीं करेगी। ये धमकी के शब्द हैं और जब राज्य की सरकारें इस तरह की धमकी में बात करेंगी तो इसका मतलब यह है कि वह स्वच्छन्दगामी है। स्वच्छन्दगामी सरकार पर नियंत्रण करना केन्द्र की सरकार का काम है।

भारत की अखंडता को हम अक्षुण्ण रखेंगे इसमें जो भी सरकार बाधा करेगी उसे लोहे के डंडे से शांत किया जायेगा। शक्ति केन्द्र के पास है, प्रान्त के पास नहीं है।

कर्नाटक में आन्ध्र की सरकार, पश्चिम बंगाल, तमिलनाडु, काश्मीर, से सरकार सिर उठा रही है, केन्द्र से इनका विद्रोहात्मक रुख है। जहां उन्हें केन्द्र की स्वायत्तता को स्वीकार करना चाहिये, वहां अपने प्रदेश के विकास के लिये शांतिपूर्ण ढंग से मांग करनी चाहिये, लेकिन उनका विपत्वकारी रुख है। इतिहास साक्षी है कि प्रदेश की सरकार इस प्रकार की मनमानी करे, इस प्रकार स्वच्छन्दगामी होगी तो राष्ट्र खतरे में आयेगा।

इसलिये राष्ट्र की एकता, अखंडता को बचाने के लिये जो कुछ हमें करना है, वह करेंगे इस तरह की मनमानी नहीं चलेगी।

(व्यवधान)

श्री उमाकान्त मिश्र ने मण्डल आयोग की चर्चा की और श्री नाडार ने इस पर प्रकाश डाला। मैं निवेदन करना चाहता हूं कि मण्डल आयोग की स्थापना किसने की ? जनता सरकार ने, श्री मोरार जी भाई ने। इन्हीं के दल ने श्री बी०पी० मण्डल को न्याय करने का मौका दिया। वह न्याय नहीं कर सके क्योंकि वह एक पक्ष के थे। इसलिए यह मेरी यह मांग है कि सर्वोच्च न्यायालय के किसी न्यायाधीश को मौका दिया जाय और मंडल आयोग की रिपोर्ट को रद्द किया जाय। एक पक्ष के मंडल साहब थे, ...(व्यवधान)... इसलिए न्यायसंगत उन का प्रतिवेदन नहीं है। वह एक पक्ष धर थे, और किसी पक्षपाती से उम्मीद करना कि वह न्याय कर सकेगा' यह सर्वथा असंभव है। इसलिए मेरी मांग है कि उस को रद्द कर दिया जाय और सर्वोच्च न्यायालय के किसी न्यायाधीश को इस के लिए

मौका दिया जाय। यह जाति के आधार पर नहीं होना चाहिए। ... (व्यवधान)...।

ये जो अपने को समाजवादी और साम्यवादी कहते हैं एक तरफ तो आर्थिक और प्रगतिशील नीति को लेकर चलते हैं और दूसरी तरफ जाति को प्रश्रय देते हैं। यह सर्वथा उन की नीति और सिद्धांत के प्रतिकूल है। ...(व्यवधान)... मुझे बोलने दीजिए।

ये हरिजनों को भी अपने साथ ले लेते है। हरिजनों के सच्चे हिमायती है तो उन को जिस प्रतिशत में आरक्षण मिला हुआ है उसे बढ़ा कर 23 और 26 प्रतिशत करने की मांग करनी चाहिए क्योंकि हरिजन वास्तव में पिछड़े हुए हैं, पद-दलित हैं, प्रताडित हैं। उनके साथ सब की सहानुभूति है। लेकिन हरिजनों के साथ इन की गिनती नहीं हो सकती। ये तो सबल हैं, शक्तिशाली हैं, ये शक्ति के बल पर और हरिजनों व अल्पसंख्यकों को मिला कर संख्या के आधार पर चाहते हैं कि आरक्षण लें और सत्ता पर अधिकार कर लें। आज तो वास्तव में हम अल्पसंख्यक हैं। हमें आज आरक्षण की आवश्यकता है। आप को नहीं है। आप तो वूथ कैप्चर करते हैं, सत्ता पर अधिकार करना चाहते हैं। इसलिए आरक्षण आप को नहीं हमें मिलना चाहिए।

वित्त मंत्री जी से मैं निवेदन करूंगा कि बिहार प्रदेश के कुछ अधिकारी, कस्टम इंस्पैक्टर, हमारी सीमाओं पर रक्सौल काम कर रहे हैं। बिहार के लोगों को आप वहां मत रहन दीजिए क्योंकि वे लोग वहां गोलमाल, काले धंधे और स्मगलिंग को प्रश्रय देते हैं। इसलिए यदि बिहार का कोई इंस्पैक्टर वहां पर है, तो उस को हटा कर देश के दूसरे हिस्से में भेजिए। मैं व्यक्तिगत अनुभव के आधार पर कहता हूं कि पैसा दे कर लोग वहां जाते है और पैसा कमाते हैं। मि० थोमानी को वहां से वदला गया, जो वहां कस्टम्ज के बहुत बड़े अफसर हैं, लेकिन फिर साल दो साल के बाद उनका वहीं पोस्टिंग कर दी गई। छः महीने तक वह छुट्टी पर रहे। उनको वहां से हटाइए। बहुत बड़ी स्मगलिंग उनके जरिए से होती है। अगर आप चाहते हैं कि सीमा पर सही तरीके से काम हो, तस्करी न हो, तो आवश्यक है कि जितने इस तरह के छोटे बड़े अधिकारी हैं, उनको वहां से अविलम्ब हटाया जाए।

रांची में एक लाल साहब हैं, उन्होंने इनकम टैक्स बचाने के लिए अपनी पत्नी और बेटे के नाम पर परिवार बना दिया है और दस लाख के ऊपर इनकम टैक्स उनपर बकाया है। अभी तक वह वसूल नहीं किया गया है। उसको वसूल करने का प्रयास किया जाए।

हमारे छपरा संसदीय क्षेत्र में परसा एक स्थान है। दरियापुर के ब्लाक प्रमुख, श्री भोला सिंह, को 10 जून 83 को बम से मार कर सदा के लिए समाप्त कर दिया गया। यह राजनैतिक हत्या हैं। (व्यवधान) यह आपके लोगों ने किया है। कलकत्ता से लोग मोटर साइकल पर बम लेकर आए थे और छपरा में यह बम-विस्फोट हुआ जिसमें हमारे साथी मारे गए। बिहार की पुलिस जो आतंकित है, उससे इसकी जांच लेकर सी पी आई से इसकी जांच कराई जाए, जिससे सही जांच हो सके।

इन्हीं चन्द शब्दों के साथ मैं इन अनुदानों की मांगों का हार्दिक समर्थन करता हूं।

श्री मूलचन्द डागा (पाली) : अध्यक्ष जी, अच्छी बात है कि इस समय आप कुर्सी पर आसीन हैं। चार महीने पहले अप्रैल में वजट पास हुआ था और अब यह नया वजट आ गया है। इसमें 636 करोड़ की धनराशि की मांग की गई है। यह हमारी नौकरशाही का काम है। इसमें बताया गया है कि सरकार ने एकोनामिक एडवाइजरी कमेटी बिठाई है। गवर्नमेंट सुधार पर सुधार करना चाहती है। लेकिन आजतक उसकी कोई एक भी रिपोर्ट

सदन में रखी गई हो तो बताया जाए मैं अहसान मानूंगा। फाइनेन्स डिपार्टमेंट में इतना बड़ा पैराफर्नेलिया है लेकिन उसके बाद भी एकोनामिक एडवाइजरी कमेटी बिठाई गई है और 15 लाख का खर्चा बढ़ा दिया गया है। इसके बाद भी एक भी रिपोर्ट सदन में नहीं रखी गई है। कोई भी माननीय सदस्य दावा नहीं कर सकता कि उसने उसकी रिपोर्ट देखी है या उसके सुझाव से सरकार को कोई लाभ पहुंचा है। एक लाभ यह जरूर हुआ है कि प्रशासन में भ्रष्टाचार व्याप्त है। कोई कोना भी उससे अछूता नहीं है। प्रशासन पर 50 प्रतिशत खर्चा बढ़ गया है और अपराध भी बढ़ गए हैं। शिक्षा पर खर्चा बढ़ रहा है लेकिन बेरोजगारी भी बढ़ रही है। आज व्यक्ति की क्षमता का पूरा उपयोग नहीं किया जाता है। सारे खर्चे नान-प्लान्ड एक्सपेंडीचर पर बढ़ते जा रहे हैं और कोई भी व्यक्ति 2 घंटे से ज्यादा काम नहीं करता है। सिर्फ चार लाइनें ही लिखता है। क्या किसी ने जांच की है कि खजाने में किसानों और मजदूरों की गाढ़ी कमाई का जो पैसा खजाने में आता है, उसका उपयोग किस तरह से होता है? रोज मंहगाई बढ़ती जाए और आप उनका मंहगाई भत्ता बढ़ाते जाइये तथा गरीब लोगों से कह दीजिए कि तुम मिनिमम वेजेज के भी हकदार नहीं हो। इसके बाद कल्याणकारी राज्य की दोहाई दो। आप जनता से पूछो कि खर्च कितना बढ़ गया है।

अध्यक्ष महोदय : उन्होंने तो यहां पर आप को भेज दिया है।

श्री मूलचन्द डागा : उन्होंने तो भेज दिया है। लेकिन आप देखिए कि शिक्षा के लिए क्या किया गया है। आज शिक्षा निरर्थक और निष्प्रयोजन हो चुकी है। शिक्षा प्राप्त करके जो निकलते हैं उनके लिए आप कमीशन बिठा रहे हैं। क्या आप समझते हैं कि डिग्रियां प्राप्त करके योग्यता प्राप्त कर ली है? इस पर भी आप खर्चा बढ़ा रहे हैं। आज 36 साल के बाद क्या कोई कह सकता है कि देश में पीने के पानी की समस्या हल हो गई है? राजस्थान के लिए योजना बनी थी कि छठी योजना तक सभी गावों को पीने का पानी दे दिया जाएगा और उसके लिए युद्धस्तर पर काम होगा। वह कोन सा जादू होगा? हैण्डपम्प लगवा देंगे। मैंने कहा कि यह बिहार की भूमि नहीं है, यहां गंगा यमुना नहीं बहती है जहां मीठा पानी मिल जायेगा, यहां तो खारा पानी है। कौन सवाल करेगा कि 36 साल की आजादी के बाद भी पीने के पानी की समस्या का निराकरण नहीं कर सके हैं।

कहते हैं कि हैंड पम्प लगाने से सारा काम हो जाएगा। आजादी के आज 36 साल बीत जाने के बाद भी गांवों में पीने के पानी की समस्या व्याप्त है।

श्री राम प्यारे पनिका (राबर्टसगंज) : काफी हो गया है। कोशिश कर रहे हैं।

श्री मूलचन्द डागा : आप मोटे हो गये, गरीब दुर्बल हो गया और कहते हैं कि काफी हो गया है। संतोष करो। अपनी आत्मा को बेचने का सौदा मत करो। सवाल है पैसे के सही उपयोग करने का, अगर चापलूस लोग इकट्ठे हो जायेंगे, तो देश का क्या होगा। आजाद देश में सही बात कहने का भी हक नहीं है। इसीलिए व्यापक तरीके से 700 करोड़ रु० का यह बजट आया है। बजट में कहा गया है कि वाटर स्केयरसिटी पर 76 करोड़ रु० खर्च किया जाएगा। आप बता सकते हैं कि यह पैसा किन-किन गांवों में खर्चा होगा? मैं रोज सोचता हूं कि पैसा इतना मुकर्रिर किया जाता है, लेकिन यह पैसा लगता कहाँ है, जाता कहां है। गांवों में पीने के पानी की समस्या आज भी खड़ी हुई है। गावों को पीने के पानी की प्राथमिकता नहीं दी जाएगी। एक सवाल गन्दी बस्तियां का भी है। मैं समझता हूं कि सारा धन दिल्ली में ही लग रहा है, क्या गन्दी बस्तियों देश के अन्दर और

कहीं नहीं हैं ? जयपुर में हैं और देश के बड़े-बड़े शहरों में हैं—उनकी हालत क्या है ? सवाल यह है कि जो बजट में प्रावधान किया जाता है, उसका सही उपयोग नहीं होता है. इसीलिए यह बजट प्रस्तुत किया जाता है।

अध्यक्ष महोदय, आप घंटी बजा रहे हैं, इस घंटी के बजते-बजते यह बजट भी पास हो ही जाएगा। मैं मंत्री जी से कहना चाहता हूं कि आप नान प्लान एक्सपेंडीचर में खर्च कम कीजिए और प्लान एक्सपेंडीचर में खर्च को बढ़ाइए। इन्हीं शब्दों के साथ मैं अपनी बात समाप्त करता हूं।

PROF. N.G. RANGA : Sir, how long are we to sit ?

MR. SPEAKER : As long as we finish the job.

SHRI SUNIL MAITRA (Calcutta North East) : Today, even Prof. Ranga is feeling this late sitting.

MR. SPEAKER : But it is his decision that we are carrying out.

श्री भोगेन्द्र झा : अध्यक्ष महोदय, आज हमारे सामने पूरक बजट आया है और उसमें जो मन्दे हैं, मैं अपने आपको उन्हीं तक ही सीमित करना चाहता हूं।

इस बजट में एक बात पर जोर दिया गया है और वह यह है कि सीमान्त किसान, छोटे किसान, खेत मजदूर -- इनको हम पैदावार बढ़ाने में कैसे मदद दे सकते हैं। इसके लिए कुछ अधिक खर्च करने की बात कही गई है। अध्यक्ष जी, मैं आपके माध्यम से वित्त विभाग के मन्त्री महोदय से आग्रह करूंगा कि बैंकों के जरिए जो पैसा दिया जाता है, उस पर जरा एक दृष्टि डालें। मेरे एक मित्र ने कहा कि जो कर्ज का आधा हिस्सा बैंक में ही छोड़ देता है, उसको तो आसानी से कर्ज मिल जाता है। नहीं तो सालों लग जाते हैं और उसको चौगुना खर्च हो जाता है, लेकिन उसको कर्ज नहीं मिल पाता है।

अध्यक्ष महोदय, मैं अपने क्षेत्र में घटी एक घटना के बारे में आपको बताना चाहता हूं। 28 हरिजन परिवार, जिनको कर्ज कभी मिला ही नहीं और कर्ज की पहली किश्त अदा करने के लिए सूद के साथ नोटिस मिला। उस सूचना को देखकर मुझे विश्वास हो नहीं हुआ। उन 28 व्यक्तियों ने दिखलाया फिर भी विश्वास नहीं हुआ। इसके बाद जब केन्द्र से प्रयास किया गया, तो उनको डेढ़ साल के बाद जाकर रुपया मिला और वह नोटिस उनसे वापिस मांगा गया।

यह जो अधिकारी था उसको इनाम के रूप में यहां से एक्सटेन्शन मिला है। इस साल फिर खबर आई है—हमारे यहां रुदौली प्रखण्ड में छतरा, गुवरौरा बैंक शाखा और अब विष्णुपुर शाखा में, मेरे पास फोटो कापी आई है, कर्जा कभी नहीं मिला है, उस हरिजन परिवार के पास पहली किस्त की अदायगी का नोटिस आ गया है। ऐसी अनहोनी बातें हो रही हैं, ऐसा लगता है जैसे कोई स्वपन देखा हो, लेकिन यह स्वप्न नहीं वास्तविकता है। चूंकि यह वित्त मंत्रालय का अपना मामला है मैं चाहूंगा कि वित्त मंत्री जी इसकी जांच करायें। यह तो मैंने मधुबनी जिले के प्रखण्ड की बात कही है, लेकिन बिहार में आज कोई ऐसा प्रखण्ड नहीं है जहां ऐसी बातें न हो रही हों।

इसलिये मैं कहना चाहता हूं-हम छोटे किसानों, सीमान्त किसानों और खेत मजदूरों के नाम पर जो बजट यहां पास करने जा रहे हैं, वह वहां नहीं पहुंच पायेगा और बिना उनको कर्ज दिये हुए बीच में ही वह रुपया खप जायगा।

पैदावार बढ़ाने के लिए कृषि सुधार की बहुत सख्त जरूरत है। सरकार ने अनेक बिल यहां पर पास किए, हदबन्दी कानून, बटाई कानून, जमीन सम्बन्धी कानून, सूदखोरी कानून सहकारी कानून – लेकिन इन सब कानूनों के होते हुए सरकार सोई हुई है। दिल्ली नगर से लेकर देश के किसी भी कोने में, कोई गांव, कोई शहर, कोई मुहल्ला ऐसा नहीं है जहां खुले आम इन कानूनों का उलंघन न किया जा रहा हो। सूद की कानूनी दर 15 प्रतिशत तक है, लेकिन 30-40-60-100-150 और 200 रुपये प्रति सैकड़े के हिसाब से सूद वसूल किया जा रहा है। पूरी सरकार जैसे निकम्मी हो गई है। इसको लकवा मार गया है। वह कानून रुका हुआ है, उस पर अमल नहीं हो रहा है। सूदखोरों का अखण्ड राज हो गया है। यह सरकार एक मजबूत सरकार का दावा कर रही है, लेकिन जो हो रहा है, वह आप के सामने स्पष्ट है। मैं चाहूंगा कि सरकार बैंको के जरिये इस काम को अपने हाथ में ले। हमारे किसान गहना, जेवर, बर्तन महाजन के पास बन्धक रखते हैं और वे महाजन उसको गला देते हैं। पहले बम्बई से चांदी देहातों में आती थी, आज देहातों से चांदी-सोना बम्बई जा रहा है। किसान मुकदमा भी नहीं कर सकता, पचांयती नहीं कर सकता, क्योंकि वह डरता है, उसको शर्म महसूस होती है कि बेटी या पतोहू की इज्जत के लिए किसी पर मुकदमा करे। इसलिये मैं चाहूंगा कि वित्त मंत्रालय बिचार करे-क्या हम बैंकों के पास गिरवी रखना शुरू करें ताकि कम से कम सूदखोरों के अत्याचार से लोग बच सकें, कानून तोड़ने से लोग बच सकें।

उद्योगों की सहायता का मामला है। मैं सरकार से आग्रह करना चाहूंगा कि उद्योगों के मामलों में सरकार पिछड़े इलाकों में, खास कर देश का बहुत बड़ा हिस्सा जो अभी तक पिछड़ा हुआ है, उसमें अधिक से अधिक अनुदान उत्पादक कामों के लिए दे। प्रधान मन्त्री जी ने कल ही लाल किले की प्राचीर से ऐलान किया है कि गरीबों, निचले स्तर के लोगों, पढ़े हुए बेकारों के लिए आत्म नियोजन की योजना पर जोर देंगी। मेरा आग्रह है कि उत्पादक आत्म नियोजन योजनाओं पर ही जोर दिया जाय और पिछड़े इलाकों में जोर दिया जाय, अन्यथा इनकी युवा कांग्रेस की पलटन जायगी, जैसे युवा जनता की पल्टन चली थी, खा-पीकर बैठ गये, अफसरों के साथ मिल कर सारा पैसा साफ कर गये। इसलिए वे उत्पादक योजनायें ऐसी हों जिनसे वास्तविक रूप में वस्तुओं का उत्पादन बढ़े।

बिजली का मामला ऐसा है जिस की बड़ी दर्दनाक कहानी है। बिजली का संकट सारे देश में है, विहार में तो संकट नहीं, बिजली का अकाल है। उत्तर विहार में 24 किलोवाट प्रति व्यक्ति प्रति वर्ष बिजली की खपत है। लेकिन वह अब 24 किलोवाट से घटकर 13 किलोवाट पर आ गई है। सारे भारत में लगभग 150 किलोवाट है, लेकिन उत्तर बिहार में 24 किलोवाट से घटकर 13 किलोवाट पर आ गई है।

आप गौर कर सकते हैं कि वहां के लोग कैसे रह रहे हैं? बिजली पर निर्भर करना असभव सा हो गया है। यहां भारी इंजीनियरिंग निगम का जिक्र हुआ। हटिया बिजली के बिना उत्पादन नहीं कर पाता है। बोकारो बिजली के बिना उत्पादन नहीं कर पा रहा है, वह संकट में पड़ा है।

अभी हम बाढ़ की स्थिति को देख कर आये हैं। मध्य प्रदेश में सात सौ उद्योग बिजली के बिना बेकार पड़े हैं। ऐसे सब उद्योगों को आप बिजली दें ताकि वे उद्योग अपना उत्पादन कर सकें।

उपाध्यक्ष जी, मैं एक खास बात पर जोर देना चाहूंगा। बिहार से देश के जनतंत्र पर

खतरा आया है । राज्यों का विकास हम चाहते हैं । हमारे कांग्रेस के मित्र केन्द्र की मजबूती चाहते हैं । मैं उनको याद दिलाना चाहूंगा कि बिहार सरकार ने भारतीय राष्ट्रीयता, भारत की राष्ट्रीय नीति के खिलाफ बगावत की है । इसी सदन में एक मत से क्रिमिनल प्रोसीजर कोड को पारित किया गया था जिसके द्वारा न्याय पालिका को कार्यपालिका से अलग रख दिया था । बिहार सरकार ने उसको रद्द कर दिया । एक साल से वह वहां के अध्यक्ष के पास पड़ा हुआ है । मेरा आग्रह है कि उसको पास करने के लिए बिहार सरकार को कहा जाए । उसके लिए बिहार के लोगों ने आन्दोलन किया 19 अगस्त को बिहार बन्द किया । अगर बिहार सरकार उसे वापस करती है तो भारत सरकार बिहार सरकार को पारित करने के लिए वापस कर दे । ये अनहोनी बातें बिहार में हुई हैं ।

वहां टाटा की जमीदारी वापस करने का कानून पारित किया गया । 1950 से पहले उसकी जमींदारी थी । अब 33 साल के बाद उसकी जमीदारी वापस की जा रही है । इससे जो 33 साल के हो गये हैं वे उसकी रैय्यत बन जायेंगे । यह इतिहास को लौटाने की बात हो रही हैं । वह विधेयक भी यहां पड़ा हुआ है । मैं भारत सरकार से आग्रह करूंगा कि वह उसका अनुमोदन न करे ।

MR. DEPUTY-SPEAKER : Mr. Bhogendra Jha, your Party has already been given some time and you have been given a chance as a special case. Please conclude, it is now Eight O'clock.

SHRI BHOGENDRA JHA : I do understand that.

MR. DEPUTY-SPEAKER : You have already taken more time.

SHRI BHOGENDRA JHA : Please give me a little more time.

MR. DEPUTY-SPEAKER : All right, please conclude in one minut.

SHRI BHOGENDRA JHA : Only two minutes.

तीसरी चीज में यह कहना चाह रहा हूं कि सारे देश के लिए पंचायती राज की व्यवस्था चलाई गई और देश ने उसको स्वीकार किया। मगर बिहार सरकार ने ग्राम पंचायतों, पंचायत समितियों. प्रखण्डों और जिला परिषदों में सब जगह दस लोग ऊपर से नामजद करके भेज दिये । सब जगह बहुमत को अल्पमत बना दिया । वहां सी० आर० पी० सी० से अलग खतरा है, पचायती राज से अलग खतरा है, टाटा की जमींदारी वापस करने से भूमिसुधार को खतरा है । मैं आग्रह करूंगा कि केन्द्र जो मजबूत बनने का दावा करती है, बिहार यह सब कर रहा है ।...

MR. DEPUTY-SPEAKER : Now Mr. Santosh Mohan Dev may speak. Mr. Bhogendra Jha, you are not stichting to the subject also. Your Party Members have already spoken. You must listen to me. You musţ cooperate with the Chair. You please stop now. I am not going to allow you. Yes, Mr. Santosh Mohan Dev.

*(Interruptions)***

MR. DEPUTY-SPEAKER : I am not allowing.

SHRI BHOGENDRA JHA : I will take only two minutes.

MR. DEPUTY-SPEAKER : I am not going to allow you.

SHRI BHOGNDRA JHA : Then you expunge everything of what I have said.

(Interruptions)

MR. DEPUTY-SPEAKER : I am requesting you to stop. You stop immediately. It is not correct, I will not allow you. I am requesting you to stop.

SHRI BHOGENDRA JHA : I am prepared to withdraw all what I have spoken.

(Interruptions)

MR. DEPUTY-SPEAKER : Don't argue, Please don't record anything,

*(Interruptions)***

MR. DEPUTY-SPEAKER : Don't record anything without my permission.

*(Interruptions)***

MR. DEPUTY-SPEAKER : I am not going to permit you. Don't record anything of what Mr. Bhogendra Jha said. He is not going to obey the Chair. It is not possible that way. I am requesting you. I have given chance to all people and it is already Eight O'clock.

SHRI BHOGENDRA JHA : I don't blame you for that.

(Interruptions)

20.00 hrs.

MR. DEPUTY-SPEAKER : I am not going to allow you even a single minute. Mr. Santosh Mohan Dev, now you begin to speak.

Shri Santosh Mohan Dev.

Whatever Shri Bhogendra Jha says will not go on record.

*(Interruptions)***

SHRI SANTOSH MOHAN DEV : I rise to support the demands.

(Interruptions)

MR. DEPUTY-SPEAKER : I know, I know. Mr. Bhogendra Jha, first as a good Parliamentarian. "You must learn to obey the Chair.

*(Interruptions)***

SHRI SONTOSH MOHAN DEV (Silchar) : I rise to support the supplementary demands. I would finish my submissions in two minutes.

The first point I would like to raise is about the long outstanding demand of Assam and Gujarat in regard to increase in the amount of crude oil royalty. In an unstarred question, answer has been given that it is under active consideration. Rs. 61/- is now being paid as royalty. The cost of crude has gone up. In proportion to the cost of crude royalty may also be increased.

There is long standing demand from the people of Assam for a Central University. I would request the Goverment to consider this demand sympathetically because the students in our areas are having their education in two universities—Gauhati and Dibrugarh. It has reached a saturation point. So, I would submit that a Central University for the Government of Assam may be considered and it should be located in the District of Cachar.

Brahmapntra Flood Control Board has been formed. From 1974 till to-day Rs. 83 crores has been sanctioned. Brahmputra is creating havoc. It has rather become river for sorrow for us. Special carc may be taken and finance may be given. Central Water Commission submitted its report on Barok Dam of my constituency. This may be sanctioned immediately.

In regard to T.V. coverage, 70% of the total population is going to be covered by 1984, Announcement has been made by the Ministry that only Dibrugarh and Tezpur is to be covered by that scheme. I come from the border area. Bangla Desh T.V. coverage is creating havoc over there. Our cultural heritage is being effected by the T.V. coverage of Bangla Desh. If you ask from

**Not recorded.

an ordinary student who is the President of India, they say Zia-ul-Haq. Special care should be taken in this regard. I had written to the Prime Minister. She has replied that this matter is under the consideration of the Government. I hope Government would consider it.

Assam Road takes the burden of traffic from five States Arunachal, Meghalaya, Mizoram, Nagaland and Tripura. But the allocation of funds is very meagre. We raised this point with the Planning Commission and the Finance Minister Finance Minister visited our State. He said this will be considered. Due consideration may kindly be given.

I would request for opening of A.G. sub-office in my Constituency. This request may be acceded to.

Thank you for giving me a chance.

श्री रामप्यारे पनिका (राबर्ट्सगंज) : चालू वित्तीय वर्ष के लिए जो 635 करोड़ रुपए की अनुपूरक मांग रखी गई है, उसका मैं समर्थन करता हूं ।

मैं बोलना नहीं चाहता था, लेकिन एक माननीय सदस्य ने शेड्यूल कास्ट और शेड्यूल ट्राइब्स का जिक्र किया इसलिए मुझे बोलना आवश्यक हो गया ।

मान्यवर, आप जानते हैं कि शेड्यूल कास्ट और शेड्यूल ट्राइब्स के लिए पिछले 35-36 वर्षों में जो काम हुए हैं और इसमें जहां तक रिजर्वेशन का सवाल है वह अभी बहुत कम है । यह कहना कि रिजर्वेशन समाप्त हो जाएगी और केवल तृतीय और चतुर्थ श्रेणी में रहे यह अच्छी बात नहीं । अभी भी सर्विसिस में हमारा परसेंटेज बहुत कम है । यह कहना कि रिजर्वेशन समाप्त हो जाएगी और केवल तृतीय और चतुर्थ श्रेणी में रहे यह अच्छी बात नहीं । आप भी सर्विसिस में हमारा परसेंटेज बहुत कम है ।

मंडल आयोग का जहां तक प्रश्न है, उसकी अनुशंसाएं लागू करने का प्रश्न है, यह सिद्धान्त की बात है कि आर्थिक और सामाजिक पिछड़ापन अभी भी देश में है और इस सामाजिक पिछड़ेपन को लेकर हम को चलना पड़ेगा । जब भी हम इस महत्वपूर्ण विषय पर विचार करें तो वे कम्युनिटीज़ जो पिछड़ी हैं, पददलित हैं, शोषित हैं, जब तक वे इस लायक न हो जाएं कि समाज के दूसरे वर्गों के साथ मिलकर चल सकें, उनका ध्यान हम को रखना होगा । रिजर्वेशन की कोई आवश्यकता नहीं है अगर एस. सी. के लड़के, एस. टी. के लड़के भी पब्लिक स्कूल में पढ़ने लग जांए और उनको भी वह सुविधा मिल जाए जो दूसरों को मिलती है । यह सही है कि रिजर्वेशन बहुत दिन तक नहीं चल सकती है । मैं चाहता हूं कि आप टाइम बाउंड प्रोग्राम बनाएं और निश्चित समय के अन्दर पिछड़े समुदाय को आगे बढ़े हुए समुदायों के बराबर लाने का प्रयास करें ।

जहां तक बेकवर्ड एरियाज़ के डिवेलेपमेंट का सवाल है, डेजर्ट एरिया, हिल एरिया, ट्राइबल एरिया, तूफान प्रोन एरिया, ड्राउट प्रोन एरिया आदि एरियाज़ का सम्बन्ध है, वहां जो विकास कार्यक्रम चल रहे हैं उनमें बेंक सहयोग नहीं कर रहे हैं । प्रधान मंत्री द्वारा 600 परिवारों को प्रतिवर्ष उठाने की बात कही गई है । जितने शेड्यूल्ड बेंक हैं, लीड बेंक जिनों में हैं, वे इस काम में पूरा कोओप्रेशन नहीं कर रहे हैं, कहीं 25, तीस और अधिक से अधिक पचास प्रतिशत से अधिक इस कारण आप रिजल्ट प्राप्त नहीं कर रहे हैं । आप आश्वस्त करें कि जितने भी डिवेलपमेंट के टारगेट्स देश की प्रधान मन्त्री ने रखे हैं विकास खंडों में उनको आप पूरा करेंगे । बेंकों की सीधी जिम्मेवारी है । जो बैंक टारगेट्स को पूरा न करें उनको आप दंडित करे । साथ ही जो रुपया देते हैं उसके मानेटरिंग की भी आप व्यवस्था करें ताकि खर्च हो जाए और लोगों को उसका फायदा पहुंचे ।

ड्राउट प्रोन एरियाज, पिछड़े क्षेत्रों सूखा पीड़ित क्षेत्रों के लिए जो कार्यक्रम हैं उनको आप तेज़ी से लागू करें ताकि अन्य क्षेत्रों के साथ वे

भी आगे बढ़ सकें और नैशनल इंटैग्रेशन की जो बात है उस में कोई बाधा न आए, रुकावट न आए।

मिर्जापुर बहुत बडा जिला है उत्तर प्रदेश का। वहाँ पर एक इनकम टैक्स आफिस खोलने की बात है। वह भी आप वहां खोलें। टी. वी. की बात भी है। मिर्जापुर आदिवासी क्षेत्र है, मजदूर बहुल क्षेत्र है। वहां एक टी. वी. सैंटर अवश्य होना चाहिये ताकि लोग आधुनिक सुविधाओं का जो अन्यत्र सुलभ हैं, लाभ उठा सकें।

श्री बनवारी लाल बैरवा (टोंक) : कल हमने पूरे देश में 37वांयी में आजादी मनाया। एक दूसरे को हम ने इस मौके पर मुबारिकवाद दी। इन सालों में हम विकास की मंजिल की तरफ बराबर आगे कदम बढ़ाते आए हैं, सुख समृद्धि की तरफ हमारे कदम उठते रहे हैं। हमारे देश के महान नेताओं ने हमारे देश के लिए पंचवर्षीय योजनायें बनाई और योजनाबद्ध तरीके से हम आगे बढ़े हैं। पांच प्लान हम खत्म कर चुके हैं। छठा चालू है। मैं यह इसलिए कह रहा हूं कि हमारे देश का जो योजनाबद्ध तरीके से विकास हुआ है, तरक्की हुई है जिसके कारण आज हम कृषि के क्षेत्र में, औद्योगिक क्षेत्र में, शिक्षा के क्षेत्र में, साइंस और टैक्नालाजी के क्षेत्र में आगे बढ़ हैं उस पर किसी को भी फख्र हो सकता है। हमने इन क्षेत्रों में कीर्तिमान स्थापित किए हैं। देश में रहने वाले आम नागरिक को, हरिजन, गिरिजन को, उच्च वर्ग के लोगों को, सवर्ण लोगों को, पहाड़ पर रहने वाले लोगों को, इंटीरियर में रहने वाले लोगों को, गांवों में रहने वाले लोगों को उसका लाभ पहुंचा है। हमारी महान नेता श्रीमती इंदिरा गांधी को मैं धन्यवाद देता हूं कि उन्होंने एक नया बीस सूत्री कार्यक्रम देश को दिया है। यह बहुत महत्वपूर्ण कार्यक्रम है।

एक माननीय सदस्य ने अभी इस बात में एतराज किया था कि आप बेकार की प्रशंसा करना चाहते हैं। हम निश्चित रूप से प्रशंसा के हकदार हैं। अगर हम उनकी प्रशंसा नहीं करें तो हम अपने फर्ज में कोताही करेंगे।

जो पहले वाला 20-प्वाइन्ट प्रोग्राम था वह हरिजनों, आदिवासियों, गरीब आदमीयों के लिये था जो अपने गांव के अन्दर अपने छोटे-छोटे कसबों में अपनी हैसियत बनाकर रह सकता था। वह प्रोग्राम देश के सामन्तों के खिलाफ था, बनियों के खिलाफ था जो ज्यादा सूद लेते थे, बौंडेड लेबर जो कराते थे, उनके खिलाफ था और पक्ष में था गरीबों और बेजबान आदमियों के। आज इसे कुछ लोग न मानें तो बात अलग है। आज हम मानते हैं, जो कुछ बैनिफिट हुए हैं, उनको हमने देखा है। उन 20-सूत्री कार्यक्रमों का बहुत प्रभाव समाज में हुआ, उससे गरीबों को बहुत लाभ हुआ।

आज का 20 प्वाइन्ट प्रोग्राम थोड़ा सा भिन्न है। हमने 36 साल में जो विकास किया है इस विकास को अगर हम आम जनता, गरीब आदमी तक, बीमार, महिलाओं, बच्चों तक नहीं पहुंचा पायें तो इसकी मंशा पूरी नहीं हो पायेगी। इसलिये एक टाइम बाउन्ड प्रोग्राम हमारी महान नेता श्रीमती इंदिरा गांधी ने दिया है जिससे आज लोगों को जबर्दस्त पैमाने पर लाभ हो रहा है।

आज तमाम सरकारें जागरूक हैं। मुझे कहते हुए यह प्रसन्नता हो रही है कि हमारा राजस्थान भी अग्रणी रहा है इस विकास के कार्यक्रम में।

हमारे जिले में कोई इंडस्ट्री नहीं है, सिंचाई के बहुत बड़े साधन नहीं है, पेय-जल का संकट हो रहा है। इन दिनों वहां हमारा फ्रेजर ब्रिज टूट गया जिससे निकलना दुर्लभ हो गया है। इससे हमारे जिले का काम गड़बड़ हो गया है। आज ट्रांस्पोर्ट मिनिस्टर यहां मौजूद हैं, मैं वित्त मंत्री जी से कहना चाहता हूं कि इस पुल के

क्षतिग्रस्त हो जाने के कारण हमें बड़ी कठिनाई हो रही है, आप कोई न कोई आल्टरनेटिव व्यवस्था करें वरना हम किसी दिन भी बड़ी भारी दुर्घटना के शिकार होंगे।

आज सदन में एक माननीय सदस्य ने यह कहा कि तृतीय और चतुर्थ श्रेणी के लोगों के लिये रिजर्वेशन होना जरूरी है, लेकिन प्रथम और द्वितीय श्रेणी में नहीं दिया जाना चाहिये। इस सदन ने बहुत सोच-समझकर इस बात का निर्णय किया था।

(व्यवधान)

श्री नाडार जी हम भी आपकी बात सुनते हैं, आप भी सुनिये।

उन्होंने जिन लोगों को प्रथम या द्वितीय श्रेणी की सर्विसेज मिल गई हैं, उन्हें आगे की सुविधाओं से वंचित किया है। इसका कोई औचित्य नहीं है। उन्होंने जो यह मतभेद किया है, उसका कारण यह बताया है कि मिनिमम क्वालिफिकेशन जो आप प्रेस्क्राईब करते हैं, वह उसे फुलफिल कर के आते हैं। इस सदन में इस तरीके के प्रश्न नहीं उठाये जाने चाहियें। इन्हें बहुत गंभीरता पूर्वक इस देश के नेताओं ने विचार कर के तय किया था।

एक बात यह कही कि प्रथम श्रेणी की सर्विस अगर किसी को मिल गई है, दूसरी की मिल गई है तो उसको और सुविधाओं से वंचित कर दिया जाये। अगर कोई मेहतर, चमार, रैगड़ का लड़का पढ़कर आ जाता है तो आगे होने वाली उसकी औलाद क्या चमार नहीं रहेगी? क्या वह वहां से हट गई। संविधान के तहत जो सुविधाएं आपने दी हैं, पहले इन लोगों को घृणित, हेय समझा जाता था, इनका लोग अपमान करते थे, गांव में नहीं रहने देते थे। अनुसूचित जाति और जन-जाति का एक आधार था और वह आधार यह था कि अनुसूचित जाति तो उनको कहा गया जिन से लोग छूआछूत बरतते थे, नफरत करते थे अछूत समझते थे और अनुसूचित जनजाति उनको बताया गया जो लोग क्रिमिनल माइंडेड थे या बिलकुल शुद्ध आदिवासी थे और बहुत जंगलों के अन्दर रहते थे। यह आधार सामाजिक आधार था। आज आर्थिक पहलू पर जो बात आप उठा रहे हैं वह गलत है।...(व्यवधान)...।

श्री गिरधारी लाल व्यास (भीलवाड़ा): उपाध्यक्ष महोदय, यह जो आई आर डी पी के तहत पैसा मांगा गया है उसके सम्बन्ध में मैं कुछ निवेदन करना चाहता हूं। प्रोग्राम तो बहुत बढ़िया हैं और सही तरीके से इसका इम्पलीमेंटेशन किया जाय तो जितने गरीब की सतह से नीचे के लोग हैं वह आर्थिक तौर पर सम्पन्न हो सकते हैं। लेकिन आपके अधिकारी लोग सब्सिडी का एकउंट सब खा जाते हैं। पांच हजार रुपया लोन का मिलता है, ढाई हजार रुपया सब्सिडी है तो ढाई हजार रुपया बी डी ओ, बैंक के मैनेजर और जानवरों का जो डाक्टर हैं ये मिलकर हड़प जाते हैं। इसलिए आप इनके सम्बन्ध में कोई व्यवस्था कीजिए ताकि जो सब्सिडी का पैसा गरीबों को मिलता है वह पूरा पैसा उनको मिले और वह गरीबी की रेखा के ऊपर आ सके। मैं अपने क्षेत्र की बात कहता हूं, मेरे क्षेत्र में माडल तहसील में हमारे एम एल ए ने 1 लाख रुपया बी डी ओ से वापस निकलवाकर गरीब लोगों में बंटवाया जिसे वह खा गए थे। इसी तरीके से शाहपुरा में और दूसरी जगहों में गरीबों को पांच पांच रुपया देकर 5 हजार रुपया बंटवाया। जहाँ भेड़े दिलाई थी वहां दो दो भेड़े एक एक आदमी से वसूल कर लिया। इस तरह का अन्याय आई आर डी पी में चल रहा है, इस इसके सम्बन्ध में कोई ऐसी व्यवस्था कीजिए जिससे गरीब लोग लुटें नहीं और उनको पूरा पैसा मिले।

ऐसे ही एक दूसरा कार्यक्रम ट्राईसम है जिसमें गरीब लोगों को ट्रेनिंग देकर उनको रोजगार धन्धा दिलाने की व्यवस्था की जाती है। उसमें स्कालरशिप भी मिलती है और लोन और सब्सिडी भी मिलती है। स्कालरशिप भी लोग खा जाते हैं और लोन जो मिलता है उसमें भी सब्सिडी का पैसा अधिकारी और कर्मचारी लोग मिलकर खा जाते हैं। इनको ठीक प्रकार से इम्पलीमेंट करने के लिए कोई ऐसी मशीनरी इंवाल्व करनी चाहिए जिससे कि उनको पूरा पैसा मिले और वह आर्थिक तौर पर मजबूत बनें।

दूसरा प्वाइंट ड्रिंकिंग वाटर का है। उस की बहुत बड़ी प्राबलम राजस्थान के अन्दर है। पम्प सेट आप ने लगवाए हैं। उसके लिए 135 करोड़ रुपया आप ने दिया था। हम आप की तारीफ करेंगे कि भारत सरकार ने बहुत बढ़िया काम किया है। लेकिन जो इम्पलीमेंटेशन हुआ है उसके सम्बन्ध में हमारी बहुत शिकायत है। जितने हैंडपम्प बने सब के सब ड्राई पड़े हैं। 75 परसेंट उनमें से ड्राई पड़े हैं। उसका कारण यह है कि इंजीनियर लोगों ने और दूसरे ठेकेदारों, सारे लोगों ने मारे पैसे का गड़बड़ किया है। इसकी जांच करानी चाहिए भारत सरकार को क्योंकि उनका पैसा इस तरह से दुरूपयोग हुआ है।

जयपुर में जो स्मगिलग का केस आप के कस्टम कलेक्टर और असिस्टेंट कलेक्टर ने पकड़ा के० डी० एलक्ट्रिकलस का उसके लिए उसको इनाम मिलना चाहिए था। लेकिन भारत सरकार ने उसका इनाम यह दिया कि उसका ट्रांसफर कर दिया। ऐसे जो ईमानदार आदमी हैं उनको जहां इनाम मिलना चाहिए वहाँ सजा मिलती है। यह सजा नहीं मिलनी चाहिए। इसके सम्बन्ध में वित्त मंत्री जी जाँच करें।

ई एस आई में आप सैकड़ों करोड़ रुपया मजदूरों से वसूल करते हैं और उतना ही रुपया मैनेजमेंट से लेते हैं। उनको दवाई पूरी मिले, इसके लिए उचित व्यवस्था की जानी चाहिए। उनमें बहुत से टी बी या अन्य भयंकर बीमारियों के पेशेंट हैं, उनको पूरा एकाउन्ट मिलना चाहिए ताकि उनकी बीमारी का पूरा इलाज हो सके।

इसके अलावा मैं मन्त्री जी की नालेज में यह बात लाना चाहता हूं कि हमारे यहां भीलवाड़ा एक सुदर्शन फाइनेन्स कार्पोरेशन जनता के लाखों रुपये खा गया है। मेरे पास उसके डिटेल्स तो बहुत हैं लेकिन उपाध्यक्ष महोदय घंटी बजा रहे हैं। मेरा आपसे निवेदन है कि आप इस सम्बन्ध में पूरी जांच करवाइये। सुदर्शन चिट फन्ड वालों ने जो गरीब लोगों का लाखों रुपया खा लिया है उसके लिए उनके खिलाफ सख्त कार्यवाही की जानी चाहिए।

हमारा जिला भीलवाड़ बहुत ही बैकवर्ड है। वहां पर सीमेंट प्लान्ट लगवाने की आप व्यवस्था कीजिए राजस्थान में आपने एक फर्टिलाइजर प्लान्ट दिया है जिसके लिए आपको धन्यवाद। लेकिन मेरी आपसे प्रार्थना है कि एक फास्फेट और पायराइट, जिसके राजस्थान में प्रचुर भण्डार हैं, उनपर बेस्ड दो फर्टिलाइजर प्लान्ट राजस्थान को जरूर मिलने चाहिए।

राजस्थान कैनाल के सम्बन्ध में रामसिंह कमीशन ने बतलाया कि इंजीनियर्स 200 करोड़ रुपया खा गये लेकिन उसके सम्बंध में कोई भी कार्यवाही नहीं हुई है। भारत सरकार द्वारा दिये गए पैसे को इंजीनियर खा जाएं और उस पर कोई कार्यवाही न हो यह उचित नहीं होगा। मेरा निवेदन है कि इसके सम्बन्ध में कार्यवाही की जाए। रामसिंह कमीशन की रिपोर्ट इंप्लीमेंट की जानी चाहिए और दोषी कर्मचारियों के खिलाफ सख्त कार्यवाही होनी चाहिए।

लास्ट में मेरा एक और प्वाइंट है। वेस्ट बंगाल के श्री चटर्जी ने यहां पर कहा कि

भारत सरकार की ओर से पूरी व्यवस्था नहीं की जा रही है। जितना पैसा वे चाहते हैं उतना पैसा उनको नहीं मिल पाता है। लेकिन वास्तविक स्थिति तो यह है कि जितना पैसा उनको मिलता है उसको भी वे खर्च नहीं कर पाते हैं। फमीन के सिलसिले में और एन आर इ पी में भी वे दिए गए पैसे का वे पूरा खर्च नहीं कर सके हैं। दूसरे कार्यक्रमों में भी वे पूरा पैसा खर्च नहीं कर पाते हैं। इसलिये इस प्रकार के जो राज्य है जिनकी पैसा खर्च करने की कैपेसिटी नहीं है उनको इस प्रकार की बातें करने का कोई अधिकार नहीं है। वेस्ट बंगाल की जो सरकार है वह गड़बड़ करके करोड़ों रुपया अपने पार्टी के कार्यकर्ताओं पर खर्च कर देती हैं। उनके पास गरीब लोगों को उठाने का कोई कार्यक्रम नहीं है।

मैं माननीय वित्त मंत्री जी से निवेदन करूंगा कि मैंने यहां पर जो प्वाइन्टस उठाए हैं—हालांकि मैं पूरे डिटेल्स तो नहीं दे पाया हूं क्योंकि मुझे बोलने के लिए पूरा समय नहीं दिया गया उन प्वाइंटस के सम्बंध में आप पूरी जांच करवाइये और उनके सम्बंध में उचित व्यवस्था कीजिए। इन शब्दों के साथ मैं इन अनुदानों का समर्थन करता हूं।

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO) : Mr. Deputy-Speaker, Shri, 19 hon. Members from both sides have taken part in this debate. I am most thankful to every one of them for the many points they have raised and the information given. It is really useful to me and I shall try to take as much action as possible.

Before I begin my regular speech, I would like to draw your kind attention to rule 216 of the Rules of Procedure and Conduct of Business in Lok Sabha which reads :

> "The debate on the supplementary grants shall be confined to the items constituting the same and no discussion may be raised on the original grants nor policy under lying them save in so far as it may be necessary to explain or illustrate the particular items under dicussion."

MR. DEPUTY-SPEAKER : That is for the future guidence.

SHRI PATTABHI RAMA RAO : Excuse me. With this background, I am giving my reply.

MR. DEPUTY-SPEAKER : They are helping you for the future guidance.

SHRI PATTABHI RAMA RAO : Incidentelly I am giving my reply.

MR. DEPUTY-SPEAKER : According to ruler, only, he can reply.

SHRI PATTABHI RAMA RAO : I shall first analyese these Supplementary Demands in brief.

			(Crores)
1.	Gross Expenditure as per Supplementary Demands		Rs. 636.56
2.	Amount provided in the Supplementary Grant for Five Schemes for which a lump sum provision had already been made in the original Budget.		,, 290.00
	The break-up of Rs. 290 crores is - For Agriculture (Small and marginal farmers)	Rs. 125 crores.	

For Department of Power for improved performance of Electricity Boards and Public Sector Undertakings.	,, 50 ,,	
For Irrigation (field channels).	,, 25 ,,	
For Rural Water Supply Schemes.	,, 75 ,,	
For Slum Improvement Schemes.	,, 15 ,,	
Other Miscellaneous recoveries.		,, 46.90
Net Cash outgo due to Supp. Demands. (1—(2+3)		,, 299.66

The Major items for Rs. 299.66 crores are as follows :-

Plan	(In crores)		Non-Plan	(In crores)
	Rs.			Rs.
Vizag Steel.	150.00		Bangladesh Wheat loan	21.10
Paradeep Project	27.90			
Dredging Corpn.	7.19		H.E.C. Loan	20.00
Now Industrial Units in backward areas	25.00		D.T.C.	5.00
T.V. coverage	20.23		Loan to Visvaswarayya Steel Plant	1.17
Insat (communications) satellite of Dept. of Space)	9.04		Purchase of shares by SAIL in a subsidiary company	1.00
D.A.E. (Atomic Energy)	5.77	Rs. 245.13		
				48.27

So. plan and non-plan total comes to	Rs. 293.40 Crores
Other Miscellaneous expenditure	,, 6.26 ,,
Total	Rs. 299.66 ,,

I come to cut motion moved by Shri Chitta Basu. That was as follows :

"Failure to utilies the potential raised under Command Area Development Programme."

Lack of field channels is one of the main reasons for the slow progress in utilisation. To overcome this, special steps have been taken.

SHRI M. RAM GOPAL REDDY : If he is not here, why should he reply ?

MR. DEPUTY-SPEAKER : That is all right.

THE MINISTER OF PARLIAMENTARY AFFAIRS, SPORTS AND WORKS AND HOUSING (SHRI BUTA SINGH) : You can mention those names who have participated. He is free to do that.

MR. DEPUTY-SPEAKER : Let it go on record

SHRI PATTABHI RAMA RAO : Very briefly I am saying. Please permit me to do. so Sir, area to be covered in 1983-84 by field channels is 13 lakh hectares against 6.6 lakh hectares in 1980-81. The additional provisions of Rs. 25 crores included in the Supplementary Demand will enable additinal coverage of 2.5 lakh hectares.

I come to the failure to supply safe drinking water. This was another point raised by him. Regarding failure to supply safe drinking water to all probles villages, I would say that during the first three years of the current Plan, more than one lakh problem uillages have been provided with drinking water facilities. In all the earlier Plans, the villages covered were only 95,000. In 1983-84, it is proposed to cover 54,000 more v llages and about 77,000 in 1984-85, This will take the total for the Sixth Plan to 2.31 lakh villages.

Then Shri Banatwala and Shri Bhogendra Jha have given a few cut motions. One is that TV transmitters should be installed in Malapuram in Kerala, Jay Nagar on Indo-Nepal border and high power transmitter in Dharbanga. Sir, the policy is to cover all important major towns having a population of one lakhs and above. Malapuram district has no such towns. A small part of Malapuram will, however, be covered by the transmitter being set up at Kozhikode. For the State of Kerala as a whole the new plan will increase T.V. coverage from 2.8% to 70% of the population . In the new plan transmitters are being set up in a number of areas bordering Nepal. Jayanagar, though it is near the border, has a very small population and hence there is no proposal at present to put a transmitter there. As for Dharbhanga, it is being provided with a low power transmitter. High power transmitter is not technically feasible because of overlap signals from Patna and Muzaffarpur high power transmitters.

Shri Banatwala and Shri Sudhir Kumar Giri have given cut motions to the effect that terms of reference Sarkaria commission are vague and more members should be appointed and a time limit should be fixed. Sir, the terms have been kept wide enough so that the work of the Commission is not hampered. The additional members have recently been appointed -Shri B Sivaraman and Dr.S R Sen. sufficient staff has also been providedin cluding a Secretary. The Commission is required to submit its Report before 30th June, 1984.

Shri Bhogendra Jha has raised a number of other points like large scale cultivation of dwarf varieties, subsidy on pump sets, subsidy to marginal farmers, private tuitions by teachers, power failures, tapping hydel and solar power, more financial powers to States, working of Heavy Engineering Corporation, subsidising industrial units in Madhubani, Darbhanga districts of Bihar, field channels in Bihar. Sir; it is not advisable to plant dwarf varieties of porennial crops without comparing their performance with other varieties. However, some incentive schemes are already in operation on a limited scale.

Regarding subsidy increase on pumpsets and for marginal farmers, there are at present 5019 blocks with an outlay of Rs.5 lakhs per block under the new scheme included in this Supplementary Demand. Any increase in the level of sububsidy will result in reduction in

the number of small and marginal farmers covered.

As for private tuitions by teachers, the proposed National Commisions on Teachers will consider this point.

As for power failure, the power supply position in the country as a whole has shown improvement in 1982-83. Plant load factor was 49·8% as compared with 44.6% in 1980-81. The shortage in certain pockets is mainly because of failure of monsoon in the South and poor thermal performance in West Bengal. Action plans have been drawn up to maximise generation and power is also made available from the Northern Grid to Bihar.

The New Advisory Board on Energy under the Chairmanship of Shri K.C. Pant examine the posibilities of will maximising hydel and solar power.

As for Heavy Engineering Corporation, a number of steps have been taken to increase production like improving order book position, removing bottlenecks, improving technology production planning and control. The H.E.C. has submitted a proposal for captive power plant. Simultaneously action had been taken to arrange for a direct supply line from D.V.C. for which concurrence of Bihar State Electricity Board has been sought.

As regards field channels in Bihar constitution of channels from State tubewells is being carried out by Bihar Water Development Corporation as a part of its regular activity. The Hon'ble Members has also referred to certain local areas. These details may be got clarified from the State Government by the Hon'ble Member.

Shri Sudhir Giri had mentioned that 95% subsidy should be given to small farmers.

MR. DEPUTY-SPEAKER : Mr. Sudhir Giri has not moved his cut motions. You need not reply to these points.

SHRI PATTABHI RAMA RAO : Then I will slip over. Shri Umakant Mishra had mentioned about Mandal Commission and also the powers given to it. I think that will take care of it. I need not say anything about it.

Now, Mr. Somnath Chatterjee, my good friend, has mentioned about the regional imbalances in the country. He has also mentioned that the Prime Minister has said about the Centre being strong and all that.

I would only like to tell him that he has quoted it wrongly, or perhaps he wanted to quote that wrongly. The Prime Minister has repeatedly said that we want a strong Centre as also strong States.

SHRI SUNIL MAITRA : That is what Shri Chatterjee also said.

SHRI PATTABHI RAMA RAO : Therefore, there is no doubt on this aspect. And I am sure, the States will come to the expectation of the people and the nation.

I have noted a number of points made by the hon. Members, but I do not want to reply all of them in view of the ruling of the Deputy-Speaker. You wanted me to reply only to one point to each of the Member and I am sticking to that.

MR. DEPUTY-SPEAKER : I have no objection ; You can reply to all the points.

SHRI P. PATTABHI RAMA RAO : Many of the points raised by Shri Chatterjee have been answered by Shri Dogra.

Then, Shri Dogra and a few other hon. Members have mentioned that as the taxes are high, there is a evasion. because of that. Our experience in the last two years has been that even though the taxation has been reduced, there is evasion. Therefore, there is no question of evasion only because of the high taxes.

Shri Arakal mentioned about the foodgrains supply to Kerala. He said that half

of what they wanted had been supplied to them. I can only say that something is better than nothing.

Shri Ngangom Mohendra said that the money given to the States should be mentioned properly. ...

MR. DEPUTY-SPEAKER : You may conclude now.

SHRI PATTABHI RAMA RAO : You have allowed the Members to go on speaking you must aslo give me sufficient time to reply to their points.

MR. DEPUTY-SPEAKER : Mr. Minister there is a procedure. You can reply to them through correspondence also.

SHRI PATTABHI RAMA RAO : Wherever I have omissions, I will do like that.

SHRI A. NEELALOHITHADASAN NADAR : I want a reply now, Sir.

SHRI PATTABHI RAMA RAO : Specifically to you I am giving a reply. You need not bother.

Sir, I have noted down the requests made by Shri Namgyal. The Government will see what best can be done in regard to these.

Mr. Nadar, I must tell you, I am sorry you are having jaundised eyes. I cannot help you. Otherwise you would not make such a remark on our Prime Minister. I can tell you that she is our most esteemed Prime Minister having won high laurels all over the world, including in your Communist countries and in the Western States.

SHRI A. NEELALOHITHADASAN NADAR : I am not a Communist.

SHRI KRISHNA CHANDRA HALDER : Mr. Rao, you should remember our country is India. When you say 'your communist country, I may tell you those communist countries don't belong to us. We belong to India.

SHRI PATTABHI RAMA RAO : That is all right. You are supporting them. The Communists in India and also the Marxists of India are attached to them more than to us.

SHRI A. NEELALOHITHADASAN NADAR : We are trying to bring revolution in the Indian context.

SHRI PATTABHI RAMA RAO : It is our good fortune that she is our Prime Minister today. Otherwise the country would have been shattered to pieces.

SHRI A. NEELALOHITHADASAN NADAR : You are living in a food paradise.

SHRI PATTABHI RAMA RAO : You may say anything.

SHRI BUTTA SINGH : You are living in your paradise, Baba.

SHRI PATTABHI RAMA RAO : Whatever he has said about our Prime Minister, I must strongly contradict.

Shri Chandra Pal Singh has rightly pointed out that the 20-point programme of the Prime Minister should be successfully implemented. It is our aim and it is what we are doing also.

Prof. Singh has rightly pointed out that there should be a strong Centre and he has supported my view. I have noted what he has said about the corruption among the Income-Tax, Customs and Excise officials. I would only request him to give me concrete cases so that I can take action thereon.

Mr. Mool Chand Daga,...

MR. DEPUTY-SPEAKER : One more suggestion. Members who spoke, and if they are present, you reply to them only. Mool Chand Daga is not here. Yo can avoid him.

SHRI PATTABHI RAMA RAO : Shri Santosh Mohan Dev has raised a few points which are of great importance.

SHRI M. RAM GOPAL REDDY : What about my name, Sir ?

MY DEPUTY-SPEAKER : He is going to reply only to those who are present now.

SHRI PITTABHI RAMA RAO : Shri Santosh Mohan Dev mentioned about the rise in petrol royalty. I understand it is being worked out ; and probably they will give their decision shortly. He wanted a Central University in Assam. I shall place this matter before the Ministry of Education, because they deal with the subject.

Mr. Bairwa said that a bridge in his constituency had collapsed, and that it should be repaired. I suggest that he should approach the local Government.

MR. DEPUTY-SPEAKER : He should follow it up.

SHRI PATTABHI RAMA RAO : About the suggestion regarding national highways, we will recommend it to the Ministry of Shipping and Transport. The Minister is here to take note of this.

Now about Mr. Vyas. He spoke about the bank employees and officers not paying money to those to whom they should be paid. I want to request him to give me the names concerned, as also the amounts and places. I will go through the whole thing and take action.

He spoke about proper medical aid. Certainly, I will bring it to the notice of the Health Ministry. They will look into it.

SHRI M. RAM GOPAL REDDY: What about my point ?

MR. DEPUTY-SPEAKER : You can not compel him to reply.

SHRI PATTABHI RAMA RAO : With these words, I commend these Supplementary Demands for Grants for acceptance by the House.

MR. DEPUTY-SPEAKER : All the three hon. Members who had moved the Cut Motions are not present in the House. So, I put all of them together to the vote of the House.

All the Cut Motions were put and negatived.

MR. DEPUTY-SPEAKER . I shall now put the Supplementary Demands for Grants to the Vote of the House. The question is :

'That the respective Supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper be granted to the President out of the Consolidated Fund of India to defray the charges that will come in course of payment during the year ending 31st day of March, 1984 in respect of the following demands entered in the second column thereof—

"Demand Nos. 2, 9, 25, 32, 51, 53, 55 58, 62, 66, 67, 79, 80, 81, 82, 89 90, 91, 94, 95 and 102".

The Motion was adopted.

APPROPRIATION (No.4) Bill, 1983*

MR. DEPUTY-SPEAKER : Now w Take up item No. 11 on the Order Paper.

THE MINISTER OF STATE IN TH MINISTRY OF FINANCE (SHR PATTABHI RAMA RAO) : I beg t move for leave to introduce a Bill to autho rise payment and appropriation of certai

*Published in Gazette of India Extraordinary, Part II, section 2, dated 16-8-1983.